

LOK SABHA
BULLETIN—PART I
[Brief Record of Proceedings]

Monday, November 20, 1978|Kartika 29, 1900 (Saka)

No. 177

11 A.M.

1. Oath or Affirmation

Shrimati Indira Nehru Gandhi made and subscribed the affirmation in Kannada and took her seat in the House.

2. Obituary References

The Speaker made references to the passing away of Shri Pattiam Gopalan who was a Member of the Fourth Lok Sabha; Shri N. P. Damodaran who was a Member of the First Lok Sabha; Shri Shambhu Nath Shukla who was a Member of the Constituent Assembly, the Provisional Parliament and Fourth Lok Sabha; Shri Deorao S. Patil who was a Member of the Third and Fourth Lok Sabha; Shrimati T. Vedakumari who was a Member of the Second Lok Sabha and Dr. Jivraj Mehta who was a Member of the Constituent Assembly and Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

3. Starred Questions

Starred Questions Nos. 1—7 were orally answered. Replies to remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—61, 63—195 and 197—200 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Water (Prevention and Control of Pollution) (Second Amendment) Rules, 1978 (Hindi and

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English versions) published in Notification No. G.S.R. 515(E) in Gazette of India dated the 30th October, 1978, under sub-section (3) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974.

- (2) A copy of the Fertilizer (Control) Amendment Order, 1978 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated the 23rd August, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) A copy of the Report (Hindi and English versions) of the Executive Committee of the Trustees of the Victoria Memorial Hall, Calcutta for the year 1977-78 together with the Certified statement of accounts.
- (4) A copy of the Review (Hindi and English versions) on the working of Victoria Memorial Hall, Calcutta, for the year 1977-78.
- (5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Payment of Bonus (Amendment) Ordinance, 1978 (No. 3 of 1978) promulgated by the President on the 8th September, 1978.
 - (ii) The Additional Duties of Excise (Textiles and Textile Articles) Ordinance, 1978 (No. 4 of 1978) promulgated by the President on the 3rd October, 1978.
 - (iii) The Sugar Undertakings (Taking Over of Management) Ordinance, 1978 (No. 5 of 1978) promulgated by the President on the 9th November, 1978.
- (6) A copy each of the following Orders (Hindi and English versions) issued under section 51 of the Government of Union Territories Act, 1963:—
 - (i) S.O. 644(E) published in Gazette of India dated the 11th November, 1978 notifying President's Order dated the 11th November, 1978 in relation to Union territory of Mizoram.
 - (ii) S.O. 645(E) published in Gazette of India dated the 12th November, 1978 notifying President's Order dated the 12th November, 1978 in relation to Union territory of Pondicherry.
- (7) A copy of Notification No. G.S.R. 438(E) published in Gazette of India dated the 30th August, 1978 containing corrigendum to Notification No. G.S.R. 414(E) dated the 16th August, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (8) A copy of the Sugar Undertakings (Taking Over of Management) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 552(E) in Gazette of India dated the 13th November, 1978, under section 21 of the Sugar Undertakings (Taking Over of Management) Ordinance, 1978.
- (9) A copy each of the following Reports* (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies. (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1977 along with the Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

*The Reports were previously laid on the Table on the 4th August, 1978.

- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
 - (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold (Control) Act, 1968:—
- (i) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Amendment Rules, 1978, published in Notification No. S.O. 493(E) in Gazette of India dated the 5th August, 1978.
 - (ii) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Second Amendment Rules, 1978, published in Notification No. S.O. 494(E) in Gazette of India dated the 5th August, 1978.
 - (iii) The Gold Control (Forms, Fees and Miscellaneous Matters) Second Amendment Rules, 1978, published in Notification No. S.O. 496(E) in Gazette of India dated the 5th August, 1978.
- (11) A copy of Notification No. G.S.R. 441(E) (Hindi and English versions) published in Gazette of India dated the 2nd September, 1978 together with an Explanatory memorandum regarding levy of export duty of Rs. 50.00 per tonne on barytes, under sub-section (3) of section 7 of the Customs Tariff Act, 1975.
- (12) A copy of Notification No. G.S.R. 463(E) (Hindi and English versions) published in Gazette of India dated the 20th September, 1978 together with an explanatory

memorandum regarding exemption of certain brands of Cigars and Cheroots from Excise Duty, issued under the Central Excise Rules, 1944.

- (13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 445(E) published in Gazette of India dated the 6th September, 1978 together with an explanatory memorandum regarding increase in export duty on Coffee.
 - (ii) G.S.R. 447(E) published in Gazette of India dated the 7th September, 1978 together with an explanatory memorandum regarding reduction in export duty on Tea.
 - (iii) G.S.R. 448(E) published in Gazette of India dated the 7th September, 1978 together with an explanatory memorandum regarding reduction in import duty on electrical insulation paper board,
 - (iv) G.S.R. 449(E) to 451(E) published in Gazette of India dated the 11th September, 1978 together with an explanatory memorandum regarding reduction in import duty on certain items imported for the manufacture of certain electronic components.
 - (v) G.S.R. 455(E) to 458(E) published in Gazette of India dated the 16th September, 1978 together with an explanatory memorandum regarding reduction in import duty on certain items imported for the manufacture of certain electronic components.
 - (vi) G.S.R. 464(E) published in Gazette of India dated the 20th September, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
 - (vii) G.S.R. 465(E) published in Gazette of India dated the 20th September, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Canadian Dollars into Indian currency or *vice-versa*.
 - (viii) G.S.R. 485(E) published in Gazette of India dated the 1st October, 1978 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.

6. Bill as Amended by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Constitution (Forty-fifth Amendment) Bill, 1978 which had been returned by Rajya Sabha with amendments.

7. Assent to Bills

(i) Secretary laid on the Table the Press Council Bill, 1978 passed by the Houses of Parliament during the last session and assented to.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to:—

- (1) The Maintenance of Internal Security (Repeal) Bill, 1978.
- (2) The Passports (Amendment) Bill, 1978.
- (3) The Indian Explosives (Amendment) Bill, 1978.
- (4) The Metro Railways (Construction of Works) Bill, 1978.
- (5) The Delhi Police Bill, 1978.

8. Calling Attention

Shri M. V. Chandrashekhara Murthy called the attention of the Minister of Home Affairs to the increasing trend of communal riots in the country, and in Aligarh in particular where riots have been continuing for the last two months.

The Minister of State for Home Affairs made a statement in regard thereto.

9. Resignation by Member

The Speaker informed the House that Shri S. D. Somasundaram, an elected Member from Thanjavur constituency of Tamil Nadu, had resigned his seat in Lok Sabha and his resignation had been accepted by the Speaker with effect from 16 November, 1978.

10. Announcement by Speaker

The Speaker made an announcement regarding certain modifications* in the procedure for dealing with Calling Attention notices.

11. Statement by Minister

The Minister of Defence made a statement regarding air crash on 19 November, 1978 involving an I.A.F. aircraft in which a large number of lives were lost.

Thereafter to express homage to the deceased, Members stood in silence for a short while.

*Please see para 1065 of Bulletin Part II dated 20-11-1978.

12. Motion regarding Report of Joint Committee—Extension of Time—Adopted.

Shri Narendra P. Nathwani moved the following motion:—

“That this House do extend upto the last day of the first week of the next Session the time for presentation of the Report of the Joint Committee on the Bill further to amend the Khadi and Village Industries Commission Act, 1956.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

13. Matters Under Rule 377

(1) Shri Dhirendranath Basu raised a matter regarding reported grant of Paper Conversion Licence to a big Unit thereby threatening the existence of Units in the small scale sector.

(2) Dr. Vasant Kumar Pandit raised a matter regarding functioning of the Film Finance Corporation, the Indian Motion Pictures Export Corporation and the Hindustan Photo Films.

(3) Shri Janeshwar Mishra raised a matter regarding strike by the Pharmacists.

(4) Shri Samar Mukherjee raised a matter regarding reported resentment among the workers and employees over the Industrial Relations Bill.

14. Government Bills—Passed.

(i) *The Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Bills, 1978*

The motion for consideration of the Bill was moved by Shri Biju Patnaik.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri P. Rajagopal Naidu
- (3) Shri K. A. Rajan
- (4) Shri Saugata Roy
- (5) Shri A. Asokaraj
- (6) Shri Dhirendranath Basu

Shri Biju Patnaik replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 28 were adopted.

Clause 1 and the Enacting Formula were adopted.

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The Preamble was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Biju Patnaik.

The motion was adopted and the Bill, as amended, was passed.

(ii) *The Prize Chits and Money Circulation Schemes (Banning) Bill, 1978*

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri Laxmi Narain Nayak
- (2) Dr. Ramji Singh
- (3) Shri A. Bala Pajanor
- (4) Chowdhry Balbir Singh
- (5) Prof. P. G. Mavalankar
- (6) Shri R. L. P. Verma
- (7) Shri Ram Murti

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 and 14 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill, as amended, was passed.

15. Government Bills—under consideration

(i) *The Britania Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978*

The motion for consideration of the Bill was moved by Kumari Abha Maiti.

The following Members took part in the debate:—

- (1) Shri Dinen Bhattacharya
- (2) Shri Shrikrishna Singh
- (3) Shri Ramdas Singh

- (4) Shri R. L. P. Verma
- (5) Dr. Ramji Singh
- (6) Shri K. A. Rajan
- (7) Chowdhry Balbir Singh
- (8) Shri Dhirendranath Basu
- (9) Shri Vinod Bhai B. Sheth

The discussion was not concluded.

(ii) *The Water (Prevention and Control of Pollution) Amendment Bill, 1978*

The motion for consideration of the Bill was moved by Shri Sikandar Bakht.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Dr. Ramji Singh
- (3) Dr. Saradish Roy
- (4) Chowdhry Balbir Singh
- (5) Shri M. Ram Gopal Reddy
- (6) Shri Shrikrishna Singh (*Speech unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 21st November, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 21, 1978|Kartika 30, 1900 (Saka)

No. 178

11 A.M.

1. Starred Questions

Starred Questions Nos. 22—29 and 34 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 201—255, 257—297 and 299—400 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) ✓ A copy of Notification No. G.S.R. 473(E) (Hindi and English versions) published in Gazette of India dated the 26th September, 1978 authorising the Chief Officer, Deputy Chief Officer and Assistant Chief Officers attached to the Department of Non-Banking Companies, Reserve Bank of India to institute penal proceedings for offence punishable under sub-section (6) of section 58A of the Companies Act, 1956, issued under section 621 of the said Act.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—
 - (i) ✓ S.O. 508(E) published in Gazette of India dated the 19th August, 1978 making certain amendments in the description of the constituencies in Schedule XI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

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(ii) S.O. 520(E) published in Gazette of India dated the 28th August, 1978 making certain amendments in the description of the constituencies in Schedule VI of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iii) S.O. 555(E) published in Gazette of India dated the 12th September, 1978 making certain amendments in the description of the constituencies in Schedule XX of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(iv) S.O. 565(E) published in Gazette of India dated the 25th September, 1978 making certain corrections in the description of the constituencies in Schedule XIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976.

(3) A copy of the Seventy-fourth Report of the Law Commission (Hindi* version) on proposal to amend the Indian Evidence Act, 1872, so as to render admissible certain statements made by witnesses before the Commissions of Inquiry and other Statutory authorities.

(4) A copy of the Railway Red Tariff (Sixth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1293 in Gazette of India dated the 28th October, 1978, issued under section 47 of the Indian Railway Act, 1890.

4. Calling Attention

Shri Amar Roypradhan called the attention of the Minister of Shipping and Transport to the reported strike by port and dock workers and its repercussion on loading and unloading operations in the port areas and on public exchequer.

The Minister of State for Shipping and Transport made a statement in regard thereto.

5. Report of Committee of Privileges

Prof. Samar Guha presented the Third Report of the Committee of Privileges.

6. Government Bill—Introduced

The Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978.

*The English version of the Report was laid on the Table on the 24th August, 1978.

7. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Additional Duties of Excise (Textiles and Textile Articles) Ordinance, 1978, was laid on the Table.

8. Matters Under Rule 377

(1) Shri K. Gopal raised a matter regarding selection of players for Indian Cricket Team that toured Pakistan.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

(2) Dr. Ramji Singh raised a matter regarding reported disturbances in Bihar on the question of reservation for backward communities in Government services.

(3) Shri Eduardo Faleiro raised a matter regarding need of legislation for reforms in electoral system.

(4) Shri Brij Bhushan Tiwari raised a matter regarding reported shortage of fertilisers and diesel in Uttar Pradesh.

(5) Shri Ahmed Hussain raised a matter regarding reported sufferings faced by People of Cachar and Goalpara districts of Assam due to dacoities from across the border of Bangladesh and inaction on the part of police and Border Security Force.

9. Government Bills—Passed

(i) *The Water (Prevention and Control of Pollution) Amendment Bill, 1978* ..

Discussion on the motion for consideration of the Bill moved on the 20th November, 1978 continued.

The following Members took part in the debate:—

- (1) Shrimati Parvathi Krishnan
- (2) Shri Ugrasen
- (3) Dr. Karan Singh
- (4) Shri O. P. Tyagi
- (5) Shri A. Asokaraj
- (6) Shri Ram Murti
- (7) Shri Vijaykumar N. Patil
- (8) Prof. P. G. Mavalankar

Shri Sikandar Bakht replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

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Clauses 2 to 22 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sikandar Bakht.

The following Members took part in the debate:—

- (1) Shri Shrikrishna Singh
- (2) Dr. Sarojini Mahishi
- (3) Shri Sikandar Bakht

The motion was adopted and the Bill was passed.

- (ii) *The Britania Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited . (Acquisition and Transfer of Undertakings) Bill, 1978*

Kumari Abha Maiti replied to the debate on the motion for consideration of the Bill moved on the 20th November, 1978.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 33 and the First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Abha Maiti.

The motion was adopted and the Bill was passed.

- (iii) *The Repealing and Amending Bill, 1978, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Shanti Bhushan.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Shanti Bhushan.

The motion was adopted and the Bill was passed.

10. Government Bill—under consideration

The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Pratap Chandra Chunder.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Shri Laxmi Narain Nayak
- (3) Shri Vayalar Ravi
- (4) Shri O. P. Tyagi
- (5) Dr. Ramji Singh
- (6) Shrimati Bibha Ghosh Goswami

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 22nd November, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 22, 1978|Agrahayana 1, 1900 (Saka)

No. 179

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 41 and 43—46 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 401, 403—451, 453—458, 460—474 and 476—500 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry correcting the reply given on 19-7-78 to Unstarred Question No. 560 regarding Licences to the Birla Group was also laid on the Table.

3. Papers Laid on The Table

The following papers were laid on the Table:—

- (1) A copy of the Press Council (Procedure for nomination of Members) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1351 in Gazette of India dated the 11th November, 1978, under sub-section (3) of section 25 of the Press Council Act, 1978.
- (2) A copy of the Annual Report (Hindi and English versions) on the activities of the Film and Television Institute of India, Pune, for the year 1977-78.
- (3) A copy of the Audited Accounts (Hindi and English versions) of the Film and Television Institute of India, Pune, for the year 1977-78.

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- (4) A copy of the Agreement dated the 14th June, 1978 entered into between the Central Government and the Government of the State of Assam in respect of the development and maintenance of road links of National Highways situated in the State of Assam, under section 10 of the National Highways Act, 1956.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Jute (Licensing and Control) Third Amendment Order, 1978, published in Notification No. S.O. 576(E) in Gazette of India dated the 27th September, 1978.
 - (ii) The Cotton Control (Second Amendment) Order, 1978, published in Notification No. S.O. 2515 in Gazette of India dated the 2nd September, 1978.
- (6) A copy of 'Corrigendum' (Hindi and English versions) to the Audited Accounts of the Central Silk Board for the year 1976-77.
- (7) A copy of the Annual Report (Hindi* version) of the Jute Corporation of India Limited, Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1978, published in Notification No. G.S.R. 436(E) in Gazette of India dated the 28th August, 1978.
 - (ii) The Indian Forest Service (Pay) Seventh Amendment Rules, 1978, published in Notification No. G.S.R. 437(E) in Gazette of India dated the 28th August, 1978.
 - (iii) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1978, published in Notification No. G.S.R. 1070 in Gazette of India dated the 2nd September, 1978.

*The English version of the Report was laid on the Table on the 31st August, 1978.

- (iv) The Indian Administrative Service (Appointment by Promotion) Fourth Amendment Regulations, 1978, published in Notification No. G.S.R. 1181 in Gazette of India dated the 30th September, 1978.
- (v) The Indian Police Service (Uniform) Amendment Rules, 1978, published in Notification No. G.S.R. 1185 in Gazette of India dated the 30th September, 1978.
- (vi) The Indian Administrative Service (Appointment by Promotion) Sixth Amendment Regulations, 1978, published in Notification No. G.S.R. 501 (E) in Gazette of India dated the 17th October, 1978.
- (vii) The Indian Administrative Service (Regulation of Seniority) Second Amendment Rules, 1978, published in Notification No. G.S.R. 506 (E) in Gazette of India dated the 19th October, 1978.
- (viii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1978, published in Notification No. G.S.R. 1247 in Gazette of India dated the 21st October, 1978.
- (ix) The Indian Administrative Service (Appointment by Promotion) Fifth Amendment Regulations, 1978, published in Notification No. G.S.R. 1248 in Gazette of India dated the 21st October, 1978.
- (x) The Indian Forest Service (Probation) Amendment Rules 1978, published in Notification No. G.S.R. 531 (E) in Gazette of India dated the 8th November, 1978.
- (xi) The Indian Forest Service (Appointment by Promotion) Third Amendment Regulations, 1978, published in Notification No. G.S.R. 532 (E) in Gazette of India dated the 8th November, 1978.
- (9) A copy of the Sikh Gurdwaras Board Election (Second Amendment) Rules, 1978 (Hindi and English version) published in Notification No. G.S.R. 475 (E) in Gazette of India dated the 28th September, 1978, under sub-section (3) of section 146 of the Sikh Gurdwaras Act, 1925.
- (10) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 443(E) and 444(E) published in Gazette of India dated the 4th September, 1978 together with an expla-

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natory memorandum regarding exemption to motor vehicles, tractors and internal combustion engines etc. from Excise Duty.

- (ii) G.S.R. 1105 published in Gazette of India dated the 9th September, 1978 together with an explanatory memorandum regarding exemption to scrap iron and steel melting scrap from Excise Duty.
 - (iii) G.S.R. 1106 published in Gazette of India dated the 9th September, 1978 together with an explanatory memorandum regarding exemption to parts of storage batteries from Excise Duty.
 - (iv) G.S.R. 452(E) published in Gazette of India dated the 14th September, 1978 together with an explanatory memorandum regarding exemption to base filter paper from Excise Duty.
 - (v) G.S.R. No. 492(E) published in Gazette of India dated the 6th October, 1978 together with an explanatory memorandum regarding raising the countervailing duty of customs leviable on imported man-made metallic yarn.
- (11) A copy each of the following Notifications (Hindi and English versions) under section 150 of the Customs Act, 1962:—
- (i) G.S.R. 505(E) published in Gazette of India dated the 18th October, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Pound Sterling into Indian currency or *vice versa*.
 - (ii) G.S.R. 508(E) published in Gazette of India dated the 24th October, 1978 together with an explanatory memorandum regarding rate of exchange for conversion of Belgian Francs, Deutsche Marks and Dutch Guilders into Indian currency or *vice versa*.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
- (i) The Post Office Savings Banks (Amendment) Rules, 1978, published in Notification No. G.S.R. 482(E) in Gazette of India dated the 30th September, 1978.

- (ii) G.S.R. 483 (E) published in Gazette of India dated the 30th September, 1978 notifying interest on the balance at credit of a Public Account in the Post Office Savings Bank.

4. Calling Attention

Shri Yadvendra Dutt called the attention of the Minister of Health and Family Welfare to the reported outbreak of encephalitis in an epidemic form in Uttar Pradesh, Bihar and other parts of the country and the steps taken by Government to check it.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

5. Report of Committee on Private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan presented the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions.

6. Report of Committee on Subordinate Legislation

Shri Somnath Chatterjee presented the Twelfth Report of the Committee on Subordinate Legislation.

7. Report of Committee on Papers laid on the Table

Shri Laxmi Narain Nayak presented the Ninth Report of the Committee on Papers Laid on the Table.

8. Motions regarding Reports of Joint Committee—Extension of Time—Adopted

(1) Dr. Karan Singh moved the following motion:—

“That this House do extend upto the last day of the first week of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to provide for the prevention, control and abatement of air pollution, for the establishment with a view to carrying out the aforesaid purpose, of Boards for the prevention and control of air pollution, for conferring on and assigning to such Boards powers and functions relating thereto and for matters connected therewith.”

The motion was adopted.

[P.T.O.]

(2) Shri Suraj Bhan moved the following motion:—

“That this House do extend up to the last day of the Budget Session, 1979 the time for presentation of the Report of the Joint Committee on the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes.”

The motion was adopted.

9. Matters Under Rule 377

(1) Shri Ugrasen raised a matter regarding reported sinking of ancient monuments and stupas in Kushinara, Deoria district of Uttar Pradesh after recent floods.

(2) Dr. Bapu Kaldate raised a matter regarding reported agitation by Development Workers of Life Insurance Corporation to press their demands.

(3) Shri R. K. Mhalgi raised a matter regarding reported shortage of coke in Maharashtra.

(4) Shri N. Tombi Singh raised a matter regarding law and order situation in the State of Manipur.

(5) Shri G. M. Banatwalla raised a matter regarding reported decision about inspection of India's nuclear installations by an international panel of scientists.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

10. Government Bill—Passed

The Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978.

Discussion on the motion for consideration of the Bill moved on the 21st November, 1978, continued.

The following Members took part in the debate:—

- (1) Shri P. K. Kodiyan
- (2) Shri Ugrasen
- (3) Shri Vasant Sathe
- (4) Shri A. Bala Pajanor
- (5) Shri Govinda Munda
- (6) Shri A. V. P. Asaithambi
- (7) Dr. Sushila Nayar

Shri Pratap Chandra Chunder replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 20 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pratap Chandra Chunder.

The motion was adopted and the Bill was passed.

11. Statutory Resolution—Adopted

Shri H. M. Patel moved the following Resolution:—

“That in pursuance of sub-section (2) of section 8, read with sub-section (3) of section 7, of the Customs Tariff Act, 1975 (51 of 1975), this House approves the following notification of the Government of India in the Ministry of Finance (Department of Revenue), namely:—

No. GSR 441(E), dated the 2nd September, 1978, levying an export duty on barytes at the rate of Rs. 50 per tonne under the new Heading No. 24 in the Second Schedule to the said Act, from the date of issue of the said notification.”

Shri Mukunda Mandal took part in the debate.

Shri H. M. Patel replied to the debate.

The Resolution was adopted.

12. Government Bill—Passed

The Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri S. R. Damani
- (3) Shri Vinod Bhai B. Sheth
- (4) Shri R. P. Das
- (5) Chowdhry Balbir Singh

[P.T.O.]

- (6) Shri A. Asokaraj
- (7) Shrimati Mrinal Keshav Gore
- (8) Shri Chitta Basu

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 and the Scheduled were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

13. Government Bill—Under Consideration

The Employment of Children (Amendment) Bill, 1978, as passed by Rajya Sabha

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Ravindra Varma.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Chowdhry Balbir Singh
- (3) Shrimati V. Jeyalakshmi
- (4) Shri Anant Dave
- (5) Shri Gadadhar Saha
- (6) Prof. P. G. Mavalankar (*Speech unfinished*).

The discussion was not concluded.

14. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-fifth Report of the Business Advisory Committee.

6.01 P.M.

(Lok Sabha adjourned till 11 A. M. on Thursday, the 23rd November, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 23, 1978 | Agrahayana 2, 1900 (Saka)

No. 180

11.02 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri S. Balasubramaniam who was a Member of the First Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Starred Questions

Starred Questions No. 61—63 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos 602—617, 619, 621—700, 702—765, 767—769 and 771—785 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967:—
 - (i) The Passports (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 466(E) in Gazette of India dated the 22nd September, 1978.
 - (ii) The Passports (Third Amendment) Rules, 1978, published in Notification No. G.S.R. 499(E) in Gazette of India dated the 17th October, 1978.
- (2) A copy of the Limestone and Dolomite Labour Welfare Fund (Amendment) Rules, 1978 (Hindi and English)

[P.T.O.]

versions) published in Notification No. G.S.R. 1063 in Gazette of India dated the 26th August, 1978, under sub-section (4) of section 16 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.

- (3) A copy of the Indian Telegraph (First Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1018 in Gazette of India dated the 12th August, 1978, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
 - (i) The Coal Mines Bonus (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1085 in Gazette of India dated the 2nd September, 1978.
 - (ii) The Andhra Pradesh Coal Mines Bonus (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1086 in Gazette of India dated the 2nd September, 1978.
- (5) The Rajasthan Coal Mines Bonus (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1087 in Gazette of India dated the 2nd September, 1978.
- (6) The Assam Coal Mines Bonus (Amendment) Scheme, 1978, published in Notification No. G.S.R. 1088 in Gazette of India dated the 2nd September, 1978.
- (7) A copy of the Drugs and Cosmetics (Third Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1074 in Gazette of India dated the 2nd September, 1978, under section 38 of the Drugs and Cosmetics Act, 1940.

5. Statements of Public Accounts Committee

Shri P. V. Narasimha Rao laid on the Table the following Statements:—

- (1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Twenty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Ninety-fifth Report (Fifth Lok Sabha) on Rajdhani Express.

- (2) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Thirty-first Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Two Hundred and Fourth Report (Fifth Lok Sabha) on Expansion of Srinagar Telephone Exchange.
- (3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the Sixtieth Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Two Hundred and Twenty-fifth Report (Fifth Lok Sabha) on Diesel Locomotive Works.

6. Calling Attention

Shri K. Lakkappa called the attention of the Minister of Petroleum, Chemicals and Fertilizers to the reported shortage of diesel, kerosene oil and other petroleum products in the country, particularly in Haryana, Punjab, Rajasthan and Uttar Pradesh.

The Minister of Petroleum, Chemicals and Fertilizers made a statement in regard thereto.

7. Report of Committee on Papers Laid on the Table

Shri Dwarikadas Patel presented the Tenth Report of the Committee on Papers laid on the Table.

8. Motion Regarding Twenty-Fifth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 22nd November, 1978.”

Two amendments moved by Sarvashri G. M. Banatwalla and Eduardo Faleiro were negatived.

The motion was adopted.

9. Government Bill—Introduced

The Anti-Apartheid (United Nations Convention) Bill, 1978.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.)

[P.T.O.]

10. Matters Under Rule 377

(1) Shri Nirmal Chandra Jain raised a matter regarding maintenance of temples and statues in Khajuraho.

(2) Shri K. T. Kosalram raised a matter regarding need for reorganisation of distribution pattern of soft coke for Southern States.

(3) Shri Robin Sen raised a matter regarding reported danger being faced by coal field areas after the rains and floods.

(4) Shri Dilip Chakravarty raised a matter regarding reported refusal of the management of the General Insurance Corporation to negotiate with the representatives of the Union on certain problems of the employees.

11. Discussion Under Rule 193

Discussion on the annual ravages of floods in various parts of the country, raised by Shri Purnanarayan Sinha on the 12th August, 1978, continued.

The following Members took part in the debate:—

- (1) Shri Tridib Chaudhuri
- (2) Prof. Samar Guha
- (3) Shri P. M. Sayeed
- (4) Shri Chandra Shekhar Singh
- (5) Shri K. Suryanarayana
- (6) Shri M. N. Govindan Nair
- (7) Shri Asoke Krishna Dutt
- (8) Shri Chitta Basu
- (9) Shrimati Kamla Bahuguna
- (10) Shri Somnath Chatterjee
- (11) Shri Laxmi Narain Nayak
- (12) Shri K. T. Kosalram
- (13) Shri R. N. Rakesh
- (14) Shri Saugata Roy
- (15) Shri A. V. P. Asaithambi
- (16) Shri Pabitra Mohan Pradhan
- (17) Shri Sakti Kumar Sarkar
- (18) Shri Raj Krishna Dawn
- (19) Shri A. Murugesan (*Speech unfinished*).

The House was adjourned for want of quorum and the discussion was not concluded.

6.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 24th November, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, November 24, 1978|Agrahayana 3, 1900 (Saka)

No. 181

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 81—84 were orally answered. Replies to Starred Questions Nos. 85—92 and 94—100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 786—871, 873—882, 884—959, 961—963 and 965—985 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Air India for the year 1977-78, under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Air India for the year 1977-78 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953.
- (3) A copy of 'Errata' to the Audit Report on the accounts of Indian Airlines for the year 1976-77.
- (4) A copy of the Report (Hindi and English versions) of the Seventh Finance Commission together with an Explanatory Memorandum as to the action taken thereon, under article 281 of the Constitution.
- (5) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1977-78, under sub-section (3) of section 22 of the Marine Products Export Development Authority Act, 1972.

[P.T.O.]

- (6) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1977-78.
- (7) A copy each of (i) Annual Report and (ii) Audited Accounts (Hindi and English versions) of the Export Inspection Council and Agencies for the year 1976-77, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (8) A copy of the Refined Groundnut Oil (Regulation of Refining and Price) Control (Second Amendment) Order, 1978 (Hindi and English versions) published in Notification No. S.O. 542(E) in Gazette of India dated the 2nd September, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (9) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1977-78 under section 126 of the Trade and Merchandise Marks Act, 1958.
- (10) A copy of the Certified Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 17 of the National Cooperative Development Corporation Act, 1962.
- (11) A copy of the High Denomination Bank Notes (Demonetisation) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 575(E) in Gazette of India dated the 27th September, 1978, under sub-section (3) of section 14 of the High Denomination Bank Notes (Demonetisation) Act, 1978.
- (12) A copy of Amendment to regulation 7 of the Reserve Bank of India Scheduled Banks' Regulations, 1951 (Hindi and English versions) under sub-section (4) of section 58 of the Reserve Bank of India Act, 1934.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the United India Fire and General Insurance Company Limited, Madras, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

- (14) A copy of the Annual Report (Hindi and English versions) on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1976, under rule 6 of the General Insurance Business (Nationalisation) Rules, 1973.
- (15) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Twelfth Amendment) Rules, 1978, published in Notification No. G.S.R. 387(E) in Gazette of India dated the 28th July, 1978.
 - (ii) The Central Excise (Thirteenth Amendment) Rules, 1978, published in Notification No. G.S.R. 1046 in Gazette of India dated the 26th August, 1978.
 - (iii) The Central Excise (Fourteenth Amendment) Rules, 1978, published in Notification No. G.S.R. 528(E) in Gazette of India dated the 3rd November, 1978.
- (16) A copy of the Medicinal and Toilet Preparations (Excise Duties) (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 529(E) in Gazette of India dated the 7th November, 1978, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
 - (i) Notification No. F.4(28)/78-Fin. (G) published in Delhi Gazette dated the 28th September, 1978 making certain amendment in Form S.T. 11 prescribed under rule 21 of the Delhi Sales Tax Rules, 1975.
 - (ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1978, published in Notification No. F.4(33)/78-Fin. (G) in Delhi Gazette dated the 30th September, 1978.
- (18) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1091 published in Gazette of India dated the 2nd September, 1978 together with an explanatory memorandum regarding Ammonia Gas consumed in the factory of production.

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- (ii) G.S.R. 1104 published in Gazette of India dated the 9th September, 1978 together with an explanatory memorandum regarding exemption of raw naphtha used in the manufacture of Ammonia from Central Excise Duty.
- (iii) G.S.R. 1187 published in Gazette of India dated the 30th September, 1978 together with an explanatory memorandum rescinding notification No. 71/70-Central Excises dated the 4th April, 1970 regarding agricultural fritted trace elements etc.
- (iv) G.S.R. 478(E) to 480(E) published in Gazette of India dated the 30th September, 1978 together with an explanatory memorandum regarding extension of the concessional rates of Excise Duty on Khandasari Sugar.
- (v) G.S.R. 1209 published in Gazette of India dated the 7th October, 1978 together with an explanatory memorandum regarding unmanufactured Tobacco.
- (vi) G.S.R. 1210 published in Gazette of India dated the 7th October, 1978 together with an explanatory memorandum regarding matches.
- (vii) G.S.R. 1238 published in Gazette of India dated the 14th October, 1978 together with an explanatory memorandum regarding rebate of Excise Duty for minor oils and indigenous rice bran oil used in the manufacture of soap.
- (viii) G.S.R. 1239 published in Gazette of India dated the 14th October, 1978 together with an explanatory memorandum regarding rebate of Excise Duty for minor oils and indigenous rice bran oil used in the manufacture of soap.
- (ix) G.S.R. 497(E) published in Gazette of India dated the 16th October, 1978 together with an explanatory memorandum regarding exemption on sweetened condensed milk, cotton fabrics, woollen fabrics and medicines donated for relief to flood victims in West Bengal, Bihar and Uttar Pradesh.
- (x) G.S.R. 507(E) published in Gazette of India dated the 23rd October, 1978 together with an explanatory memorandum regarding Excise Duty on the net consumption of kerosene when intended for use in the manufacture of linear alkyl benzene and/or heavy alkylates.

(19) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 1089 published in Gazette of India dated the 2nd September, 1978 together with an explanatory memorandum regarding deletion of colour specification from Notification No. 141-Customs dated the 2nd August, 1976.
- (ii) G.S.R. 1090 published in Gazette of India dated the 2nd September, 1978 together with an explanatory memorandum rescinding Notification No. 62-Customs dated the 9th March, 1978.
- (iii) G.S.R. 454(E) published in Gazette of India dated the 15th September, 1978 together with an explanatory memorandum making certain amendment to Notification No. 342-Customs dated the 2nd August, 1976.
- (iv) G.S.R. 459(E) published in Gazette of India dated the 16th September, 1978 together with an explanatory memorandum regarding exemption to certain goods when imported as free gift by an organisation or a voluntary agency for free distribution among flood affected people in various States from Customs duties.
- (v) G.S.R. 460(E) and 461(E) published in Gazette of India dated the 18th September, 1978 together with an explanatory memorandum regarding partial exemption from Customs duty on components and rubber tyre and tubes required for the manufacture of heavy motor vehicles and tractors.
- (vi) G.S.R. 486(E) and 487(E) published in Gazette of India dated the 3rd October, 1978 together with an explanatory memorandum regarding exemption to mountaineering equipments etc. when imported by a mountaineering expedition in India from Customs duties.
- (vii) G.S.R. 1207 and 1208 published in Gazette of India dated the 7th October, 1978 together with an explanatory memorandum rescinding notification Nos. 214-Customs and 215-Customs dated the 15th October, 1977.
- (viii) G.S.R. 1245 published in Gazette of India dated the 14th October 1978 together with an explanatory memorandum regarding exemption from export duty on Soyabean extractions and Soyabean meal.

[P.T.O.]

- (ix) G.S.R. 519(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum regarding exemption from import duty on imported paraffin wax.
- (x) G.S.R. 525(E) and 526(E) published in Gazette of India dated the 2nd November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain goods when imported by a handicapped or disabled person for his personal use.
- (xi) G.S.R. 534(E) to 543(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Import duty on certain machines, machines for garment industry, machines for leather industry, resuscitation equipment, machinery for oil exploration, certain raw materials for electronics industry, indium, insulated copper wire and polyester film for magnetic tapes.
- (xii) G.S.R. 544(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum making certain amendment to Notification No. 96-Customs dated the 12th May, 1978.
- (xiii) G.S.R. 545(E) and 546(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding consequential amendment due to change in Tariff Heading No. 85.18/27.
- (xiv) G.S.R. 548(E) and 549(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain Orthopaedic appliances and wheel chairs when imported by a handicapped or a disabled person for his personal use.
- (xv) G.S.R. 550(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum regarding exemption from Customs duties on certain articles when imported by any Institution including a registered Cooperative Society for the blind and the deaf.
- (xvi) G.S.R. 1329 published in Gazette of India dated the 11th November, 1978 together with an explanatory memorandum regarding exemption from customs duty on components/parts of X-Ray Image Intensifier systems.

4. Statements of Public Accounts Committee

Shri P. V. Narasimha Rao laid on the Table the following statements:—

- (1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 30th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 155th Report (Fifth Lok Sabha) on Sugar Rebate Scheme.
- (2) Statement showing replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 32nd Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 178th Report (Fifth Lok Sabha) on Cash Assistance for Export of Man-made Fabrics.
- (3) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 64th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 149th Report (Fifth Lok Sabha) on Bangla Desh Refugees.

5. Calling Attention

Dr. Ramji Singh called the attention of the Minister of Agriculture and Irrigation to the reported fall in the prices of agricultural products particularly of rice, jowar and bajra as compared to industrial products and agricultural inputs.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

6. Announcement by Speaker

The Speaker made an announcement regarding appointment of Committee on the Use of Language*.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.10 P.M.)

7. Report of Joint Committee ✓

Dr. Sushila Nayar presented the Report of the Joint Committee on the Mental Health Bill, 1978.

*Please see para 1076 of Bulletin Part II dated 24-11-1978.

8. Evidence before Joint Committee—Laid on the Table

Dr. Sushila Nayar laid on the Table the record of evidence given before the Joint Committee on the Mental Health Bill, 1978.

9. Statement Regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 27th November, 1978.

10. Motion regarding Report of Joint Committee—Extension of Time—Adopted.

Shri Hukam Ram moved the following motion:—

“That this House do further extend upto the last day of the Budget Session, 1979, the time for presentation of the Report of the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State.”

The motion was adopted.

11. Government Bill—Introduced

The Payment of Bonus (Amendment) Bill, 1978.

The motion for leave to introduce the Bill moved by Shri Ravindra Varma was opposed. The motion was adopted and the Bill was introduced.

12. Statement regarding Ordinance—Laid on the Table

An Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Payment of Bonus (Amendment) Ordinance, 1978, was laid on the Table.

13. Matters Under Rule 377

(1) Shri Hari Shankar Mahale raised a matter regarding drought situation in Maharashtra.

(2) Shri Janardhana Poojary raised a matter regarding demands of the employees of New Mangalore Port.

(3) Shri Dinen Bhattacharya raised a matter regarding lock out at Spece Pipe No. 1 and 2 units of Kulti Works, Indian Iron and Steel Company in West Bengal.

(4) Shri Ramji Lal Suman raised a matter regarding continued closure of Messrs J. K. Manufacturers Ltd., Kanpur.

14. Government Bill—Under Consideration

The Employment of Children (Amendment) Bill, 1978, as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 22nd November, 1978, continued.

The following Members took part in the debate:—

- (1) Prof. P. G. Mavalankar
- (2) Shri Vinod Bhai B. Sheth
- (3) Shri P. K. Kodiyan
- (4) Shri Pabitra Mohan Pradhan

The discussion was not concluded.

15. Motion regarding Twenty-Fourth Report of Committee on Private Members' Bills and Resolutions.

Shri Pabitra Mohan Pradhan moved the following motion:—

“That this House do agree with the Twenty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 22nd November, 1978.”

The motion was adopted.

16. Private Members' Bills—Introduced

(1) The Paddy Price (Fixation) Bill, 1978 by Shri Raj Krishna Dawn.

(2) The Jute Price (Fixation) Bill, 1978 by Shri Raj Krishna Dawn.

(3) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19*) by Shri R. D. Gattani.

(4) The State Bank of India (Amendment) Bill, 1978 (*Amendment of section 21*) by Shri Saugata Roy.

(5) The State Bank of India (Amendment) Bill, 1978 (*Amendment of sections 43 and 50*) by Shri Saugata Roy.

(6) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1978 by Shri K. Prakash.

(7) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Karan Singh.

(8) The Constitution (Amendment) Bill, 1978 (*Insertion of new article 41A*) by Shri Roop Nath Singh Yadav.

[P.T.O.]

(9) The Constitution (Amendment) Bill, 1978 (*Insertion of new article 332A*) by Shri Roop Nath Singh Yadav.

(10) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (*Amendment of sections 3, 4, etc.*) by Shri Purnanarayan Sinha.

(11) The Constitution (Amendment) Bill, 1978 (*Amendment of article 21*) by Shri G. M. Banatwalla.

(12) The Canalisation of Raw Jute Purchase Bill, 1978 by Shri P. Rajagopal Naidu.

(13) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Shri Saugata Roy.

*(14) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 22, 31, etc.*) by Shri Ram Jethmalani.

*(15) The Life Insurance Corporation (Amendment) Bill, 1978 (*Amendment of sections 2, 3, etc.*) by Shri R. K. Amin.

17. Private Member's Bill—withdrawn

The Indian Trusteeship Bill, 1978 by Shri Arjun Singh Bhadoria

Discussion on the motion for consideration of the Bill moved by Shri Arjun Singh Bhadoria on the 17th August, 1978, continued.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Shri Ugrasen
- (3) Shri Vasant Sathe
- (4) Dr. Pratap Chandra Chunder

Shri Arjun Singh Bhadoria replied to the debate.

The Bill was withdrawn by leave of the House.

18. Private Member's Bill—Under Consideration

The Janata Trusteeship Bill, 1978 by Dr. Ramji Singh

The motion for consideration of the Bill was moved by Dr. Ramji Singh.

The following Members took part in the debate:—

- (1) Shri Saugata Roy
- (2) Shri Pabitra Mohan Pradhan
- (3) Chowdhry Balbir Singh
- (4) Shri Ugrasen
- (5) Dr. Pratap Chandra Chunder

*Introduced at 5.30 P.M.

Dr. Ramji Singh commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

19. Half-An-Hour Discussion

Dr. Ramji Singh raised a half-an-hour discussion on the points arising out of the answer given on 20th November, 1978 to Starred Question No. 1 regarding financial assistance to agencies for adult education.

Dr. Pratap Chandra Chunder replied to the discussion. He also laid on the Table a list of voluntary agencies receiving financial assistance under the Scheme of Assistance to Voluntary agencies working in the field of Adult Education.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 27th November, 1978).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, November 27, 1978|Agrahayana 6, 1900 (Saka)

No. 182

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 101, 102, 104, 105, 108, 109, 113 and 114 were orally answered. Replies to Starred Questions Nos. 103, 106, 107, 110, 111 and 115—120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 986—1122, 1124—1181 and 1183—1185 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Order (Hindi and English versions) published in Notification No. G.S.R. 446(E) in Gazette of India dated the 7th September, 1978 regarding equitable distribution of fertiliser, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (2) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Certified Accounts (Hindi* version) of the Indian Institute of Technology, Kharagpur, for the year 1976-77 along with the Audit Report thereon.
 - (ii) Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1976-77 along with the Audit Report thereon.

*The English version of the Accounts and the Audit Report were laid on the Table on the 28th August, 1978.

[P.T.O.]

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (ii) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1977-78.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Southern Region) Madras, for the year 1977-78.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1977-78.
 (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1977-78.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 493(E) published in Gazette of India dated the 9th October, 1978 regarding restrictions on stock of vacuum pan sugar.
 - (ii) G.S.R. 500(E) published in Gazette of India dated the 17th October, 1978 regarding sale of sugar of I.S.S specification.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd November, 1978 Rajya Sabha agreed without any amendment to the Bolani Ores Limited (Acquisition of Shares) and Miscellaneous Provisions Bill, 1978, passed by Lok Sabha on the 20th November, 1978.
- (ii) That at its sitting held on the 24th November, 1978, Rajya Sabha adopted a motion extending the time for presentation of the Report of the Joint Committee of the Houses on the Visva-Bharati (Amendment) Bill, 1978, up to the last day of the first week of the Hundred and Eighth Session of Rajya Sabha.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Energy to the reported shortage of coal in many parts of the country resulting in hardship to the people.

The Minister of Energy made a statement in regard thereto.

6. Statement by Minister

The Minister of Finance made a statement regarding the establishment of a rate of exchange between the Indian Rupee and the Rouble.

7. Government Bill—Introduced

The Sugar Undertakings (Taking Over of Management) Bill, 1978

The motion for leave to introduce the Bill moved by Shri Surjit Singh Barnala was opposed. The motion was adopted and the Bill was introduced.

8. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking Over of Management) Ordinance, 1978, was laid on the Table.

9. Matters Under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding reported low price fixed by the Government for paddy.

(2) Shri Ismail Hossain Khan raised a matter regarding reported encroachment by Bangladesh nationals on reserved land in Gobindapur under Barpeta sub-division of Assam State.

(3) Dr. Vasant Kumar Pandit raised a matter regarding sharp spurt in money supply in the first and second quarters of the current financial year.

(4) Shri R. K. Amin raised a matter regarding reported hardship of the salt labourers in Surendranagar district of Gujarat State due to untimely rains.

(5) Shri V. M. Sudheeran raised a matter regarding need for construction of a broad gauge railway line from Ernakulam to Alleppey (Kerala).

The Minister of Railways replied.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.08 P.M.)

10. Government Bill—Passed

The Employment of Children (Amendment) Bill, 1978 as passed by Rajya Sabha

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 22nd November, 1978, continued.

The following Members took part in the debate:—

(1) Shri B. C. Kamble

(2) Shri Kusuma Krishna Murthy

Shri Ravindra Varma replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

[P.T.O.]

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill was passed.

11. Government Bill—Under Consideration

The Motor Vehicles (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Chand Ram.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Shambhu Nath Chaturvedi
- (3) Shri Vayalar Ravi
- (4) Shri Ramdas Singh
- (5) Shri Bhagat Ram
- (6) Shri R. L. P. Verma
- (7) Shri P. Thiagarajan
- (8) Shri Pabitra Mohan Pradhan
- (9) Shri K. A. Rajan
- (10) Shri Laxmi Narain Nayak
- (11) Shri G. M. Banatwalla
- (12) Shri Ram Murti
- (13) Shri B. C. Kamble
- (14) Shri Durga Chand

The discussion was not concluded.

12. Half-An-Hour Discussion

Shri A. R. Badri Narayan raised a half-an-hour discussion on points arising out of the answer given on the 20th November, 1978 to Unstarred Question No. 150 regarding Implementation of the Land Ceiling Act by the States.

Shri Sikandar Bakht replied to the discussion.

5.51 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 28th November, 1978).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, November 28, 1978 | Agra-hayana 7, 1900 (Saka)

No. 183

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 121—125, 129, 131, 133 and 134 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1186—1292, 1295—1335 and 1337—1385 were laid on the Table.

3. Statement by Leader of Opposition

The Leader of the Opposition made a statement regarding (i) certain incidents that took place in connection with the Samastipur Poll and (ii) reported arrest of and injuries to Shri Vasant Sathe, M.P.

4. Paper Laid on the Table

A copy of the Oil Industry Development Board (Employees' Contributory Provident Fund) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 512(E) in Gazette of India dated the 28th October, 1978, was laid on the Table under sub-section (3) of section 31 of the Oil Industry (Development) Act, 1974.

5. Intimations regarding release of Members

(1) The Speaker informed the House that he had received the following wireless message dated the 27th November, 1978, from the Police Inspector, Police Station Lakadganj, Nagpur:—

“Regarding the arrest of Shri Vishveshvar Rao Raje, M.P. He is released today i.e. 27-11-78 at 16.15 hours.”

[P.T.O.]

* (2) The Chairman informed the House that the Speaker had received the following wireless message dated the 27th November, 1978, from the Police Inspector, Police Station Sadar, Nagpur:—

"Shri Vasant Sathe, M.P., was restrained U/S 68-69 B.P. Act on 27-11-1978 at 17.45 hours for trying to take a morcha to Council Hall by defying the prohibitory order. He is released at 20.00 hours on 27-11-78."

6. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Agriculture and Irrigation to the reported cyclonic storm in Gujarat, Tamil Nadu and others parts of the country resulting in heavy loss of life and property.

The Minister of Agriculture and Irrigation made a statement in regard thereto.

7. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri Sudhir Anant Barwe and others regarding working of Life Insurance Corporation of India.

8. Matters Under Rule 377

(1) Shri Eduardo Faleiro raised a matter regarding need to evolve a common policy for the settlement of boundary disputes among various States.

(2) Shri Balwant Singh Ramoowalia raised a matter regarding reported steep fall in the prices of cotton and loss suffered by the cotton growers of Punjab, Haryana and Rajasthan.

9. Government Bill—Passed

The Code of Criminal Procedure (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri S. D. Patil.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

An amendment for reference of the Bill to a Joint Committee was moved by Shri Dinesh Joarder.

*Announcement made at 5.57 P.M.

The following Members took part in the debate:—

- (1) Shri Dinesh Joarder
- (2) Shri Purnanarayan Sinha
- (3) Shri A. Sunna Sahib
- (4) Shri R. D. Gattani
- (5) Shri T. Balakrishnaiah
- (6) Shri Laxmi Narain Nayak
- (7) Prof. P. G. Mavalankar
- (8) Shri Vinayak Prasad Yadav
- (9) Shri A. Asokaraj
- (10) Shri B. C. Kamble
- (11) Shri Pabitra Mohan Pradhan
- (12) Chowdhry Balbir Singh
- (13) Shri Bapusaheb Parulekar

Shri S. D. Patil replied to the debate.

The amendment moved by Shri Vinayak Prasad Yadav was negatived.

The amendment moved by Shri Dinesh Joarder was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 7 were adopted.

Clause 8 was adopted, as amended.

Clauses 9 to 12 were adopted.

Clause 13 was adopted, as amended.

Clauses 14 to 20 were adopted.

Clause 21 was negatived.

Clauses 22 to 36 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S. D. Patil.

The following Members took part in the debate:—

- (1) Shri Harikesh Bahadur
- (2) Shri S. D. Patil

[P.T.O.]

The motion was adopted and the Bill, as amended, was passed.

10. Discussion Under Rule 193

Discussion on the annual ravages of floods in various parts of the country, raised by Shri Purnanarayan Sinha on the 12th August, 1978, continued.

Shri P. Venkatasubbaiah took part in the debate.

The discussion was not concluded.

11. Statement by Minister

The Minister of State for Home Affairs made a statement regarding arrest of a Minister of Bihar Government and a Member of Parliament in Bihar.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 29th November, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, November 29, 1978 | Agrahayana 8, 1900 (Śaka)

No. 184

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 142—146, 148, 150, 152 and 153 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1386—1522, 1524—1569 and 1571—1585 were laid on the Table.

A statement by the Minister of State in the Ministry of Industry correcting the reply given on the 2nd August, 1978 to Unstarred Question No. 2394 regarding tours by Chairman-cum-Managing Director of NIDC was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A 'corrigendum' (Hindi and English versions) to the Certified Accounts of the Khadi and Village Industries Commission for the year 1975-76 and the Audit Report thereon.
- (2) A copy of Notification No. S.O. 3114 (Hindi and English versions) published in Gazette of India dated the 28th October, 1978 declaring the highway starting from its junction at Chiloda on the National Highway No. 8, in Gujarat, connecting Gandhinagar and terminating at Sarkhej on the National Highway No. 8-A a national highway, under section 10 of the National Highways Act, 1956.

£ The Accounts and the Audit Report were laid on the Table of Lok Sabha on the 5th April, 1978.

[P.T.O.]

- (3) A 'corrigenda' (Hindi and English versions) to the Audit @ Report of Delhi Transport Corporation for the year 1974-75.
- (4) A copy of the Arms (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1250 in Gazette of India dated the 21st October, 1978, under sub-section (3) of section 44 of the Arms Act, 1959.
- (5) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1324 in Gazette of India dated the 11th November, 1978, issued under article 318 of the Constitution.
- (6) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
- ✓ (i) Twenty-seventh Report of the Union Public Service Commission for the period 1st April, 1976 to 31st March, 1977.
- (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in certain cases referred to in the above Report.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (6) above.
- (8) A copy of the Border Security Force (Deductions from Pay and Allowances) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 3190 in Gazette of India dated the 11th November, 1978, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1125 in Gazette of India dated the 16th September, 1978.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 1978, published in Notification No. G.S.R. 1126 in Gazette of India dated the 16th September, 1978.

@The Accounts and the Audit Report were laid on the Table of Lok Sabha on the 30th August, 1978.

- (iii) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1978, published in Notification No. G.S.R. 1127 in Gazette of India dated the 16th September, 1978.
- (iv) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1978, published in Notification No. G.S.R. 1236 in Gazette of India dated the 14th October, 1978.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1237 in Gazette of India dated the 14th October, 1978.
- (vi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1251 in Gazette of India dated the 21st October, 1978.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1277 in Gazette of India dated the 28th October, 1978.
- (viii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1978, published in Notification No. G.S.R. 1278 in Gazette of India dated the 28th October, 1978.
- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Sixteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1279 in Gazette of India dated the 28th October, 1978.
- (x) The Indian Administrative Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1280 in Gazette of India dated the 28th October, 1978.
- (xi) The Indian Administrative Service (Pay) Tenth Amendment Rules, 1978, published in Notification No. G.S.R. 1281 in Gazette of India dated the 28th October, 1978.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 1978, published in Notification No. G.S.R. 1325 in Gazette of India dated the 11th November, 1978.
- (xiii) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1978, published in Notification No. G.S.R. 1326 in Gazette of India dated the 11th November, 1978.

[P.T.O.]

- (10) A statement (Hindi and English versions) indicating the result of the market loans issued by the Government of India in October and November, 1978.

4. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 27th November, 1978, Rajya Sabha passed the Constitution (Authorised Translations) Bill, 1978.
- (ii) That at its sitting held on the 28th November, 1978, Rajya Sabha agreed without any amendment to the Prize Chits and Money Circulation Schemes (Banning) Bill, 1978, passed by Lok Sabha on the 20th November, 1978.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Constitution (Authorised Translations) Bill, 1978, as passed by Rajya Sabha.

6. Calling Attention

Shri Janardhana Poojary called the attention of the Minister of Home Affairs to the reported atrocities by landlords on Harijan families in Bajitpur, District Begusarai (Bihar) on 15 November, 1978.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Report of Committee on Subordinate Legislation

Kumari Maniben Vallabhbhai Patel presented the Thirteenth Report of the Committee on Subordinate Legislation.

8. Report of Committee on Private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan presented the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions.

9. Statement by Minister

The Minister of State for Shipping and Transport made a statement regarding calling off of the indefinite strike resorted to by port and dock workers in the major ports.

10. Matters Under Rule 377

(1) Shri Shambhu Nath Chaturvedi raised a matter regarding reported non-supply of hard coke to Agra resulting in paralysing of the Foundry Industry there.

(2) Shri Purnanarayan Sinha raised a matter regarding need to dredge the rivers Suvanshiri and Lohit to save certain villages in Assam from floods.

(3) Shri Jyotirmoy Bosu raised a matter regarding reported contribution by Industrialists to the former Prime Minister for the last General Elections.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

11. Government Bills—Passed

(i) The Motor Vehicles (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 27th November, 1978, continued.

The following Members took part in the debate:—

(1) Shri Vinayak Prasad Yadav

(2) Shri A. Sunna Sahib

Shri Chand Ram replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Vinayak Prasad Yadav was negatived.

The motion for consideration of the Bill was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 8 were adopted.

Clause 9 was adopted, as amended.

Clauses 10 and 11 were adopted.

Clause 12 was adopted, as amended.

Clauses 13 and 14 were adopted.

On amendment No. 38 to Clause 15 moved by Shri R. Venkataraman, the House divided, Ayes 19; Noes 93. The amendment was accordingly negatived.

Clause 15 was adopted.

Clause 16 was adopted, as amended.

Clauses 17 to 20 were adopted.

Clause 21 was adopted, as amended.

Clauses 22 to 42 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chand Ram.

[P.T.O.]

The following Members took part in the debate—

- (1) Shri Harikesh Bahadur
- (2) Shri R. Venkataraman
- (3) Shri Hukam Chand Kachwai
- (4) Shri Jyotirmoy Bosu
- (5) Shri Chand Ram

The motion was adopted and the Bill, as amended, was passed.

(ii) The Merchant Shipping (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Chand Ram.

The following Members took part in the debate:—

- (1) Shri Saugata Roy
- (2) Shri Purnanarayan Sinha
- (3) Shri B. K. Nair
- (4) Shri Vinod Bhai B. Sheth
- (5) Shri A. Asokaraj
- (6) Chowdhry Balbir Singh
- (7) Shri Manoranjan Bhakta
- (8) Shri P. M. Sayeed
- (9) Shri Mohd. Shafi Qureshi

Shri Chand Ram replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Chand Ram.

The motion was adopted and the Bill, as amended, was passed.

12. Half-An-Hour Discussion

Shri Chitta Basu raised a half-an-hour discussion on points arising out of the answers given on 22nd November, 1978 to Starred Question Nos. 45 and 46 regarding Merits of Jaguar *vis-a-vis* other aircraft and Follow up measures after Jaguar deal, respectively.

Shri Sher Singh replied to the discussion.

13. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-sixth Report of the Business Advisory Committee.

6.43 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 30th November, 1978)

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Thursday, November 30, 1978; Agrahayana 9, 1900 (Saka)

No. 185

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 164—166, 168, 169, 171, 173 and 177 were orally answered. Replies to Starred Questions Nos. 162, 163, 167, 170, 172, 174—176, 178, 180 and 181 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1586—1607, 1609—1747, 1749—1776, 1778 and 1780—1783 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report (Hindi and English versions) on fatal accident at Kukda Limestone Mine of West Suket Cooperative Labour Contractors Society Limited.
- (2) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad for the year 1975-76.
- (3) A copy of the Mines (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 557(E) in Gazette of India dated the 18th November, 1978, under sub-section (7) of section 59 of the Mines Act, 1952.
- (4) A copy of the Indian Telegraph (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1110 in Gazette of India dated the 9th September, 1978, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[P.T.O.]

- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 405(E) published in Gazette of India dated the 24th June, 1978 regarding reimposition of end-use restriction on Skelp.
 - (ii) The Aluminium (Control) Amendment Order, 1978, published in Notification No. S.O 596(E) in Gazette of India dated the 18th October, 1978.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the Notification mentioned at (5) (i) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1977-78.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A copy of Notification No. G.S.R. 1165 (Hindi and English versions) published in Gazette of India dated the 23rd September, 1978 regarding mining operations in the State of Jammu and Kashmir, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (9) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—
- | | |
|--|--------------------|
| (1) Statement No. XXII—Fifth Session, 1972. | } Fifth Lok Sabha. |
| (2) Statement No. XI—Fifteenth Session, 1976. | |
| (3) Statement No. XII—Sixteenth Session, 1976. | |
| (4) Statement No. XII—Second Session, 1977. | } Sixth Lok Sabha. |
| (5) Statement No. VII—Third Session, 1977. | |
| (6) Statement No. VIII—Fourth Session, 1978. | |
| (7) Statement No. IX—Fourth Session, 1978. | |
| (8) Statement No. II—Fifth Session, 1978. | |
| (9) Statement No. III—Fifth Session, 1978. | |

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 29th November, 1978, Rajya Sabha agreed without any amendment to the Britannia Engineering Company Limited (Mokameh Unit) and the Arthur Butler and Company (Muzaffarpore) Limited (Acquisition and Transfer of Undertakings) Bill, 1978, passed by Lok Sabha on the 21st November, 1978.

5. Calling Attention

Shri Rajendra Kumar Sharma called the attention of the Minister of Health and Family Welfare to the reported strike by Pharmacists of Government and semi-Government dispensaries in Delhi, causing great inconvenience to the public.

The Minister of State for Health and Family Welfare made a statement in regard thereto.

6. Personal Explanations Under Rule 357

(1) Shri Ram Vilas Paswan made a personal explanation regarding the press reports about his alleged involvement in violence incidents during polling in the bye-election to Lok Sabha from Samastipur constituency and his arrest as a result thereof.

(2) Shri Vasant Sathe made a personal explanation regarding injury caused to him during Satyagraha at Nagpur on the 27th November, 1978 and his arrest there.

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.16 P.M.)

7. Motion Regarding Twenty-sixth Report of Business Advisory Committee

Dr. Murli Manohar Joshi moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Business Advisory Committee presented to the House on the 29th November, 1978.”

The motion was adopted.

8. Demands for Excess Grants (Railways)—1976-77

Prof. Madhu Dandavate presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1976-77.

9. Supplementary Demands for Grants (Railways)—1978-79

Prof. Madhu Dandavate presented a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1978-79.

[P.T.O.]

10. Matters under Rule 377

(1) Shri Balak Ram raised a matter regarding reported supply of bad quality of wheat by Food Corporation of India to Himachal Pradesh.

(2) Shri Sougata Roy raised a matter regarding reported strike warning by the Jute Workers' Unions.

(3) Shri Dinen Bhattacharya raised a matter regarding reported delay in introducing the Central Marine Bill to protect the interests of traditional fishermen.

(4) Shri Rameshwar Patidar raised a matter regarding need for control over Khandsari Units to benefit the cane growers.

11. Motion

Shri L. K. Advani moved the following motion:—

"That this House do consider the Report of the Working Group on Autonomy for Akashvani and Doordarshan, laid on the Table of the House on the 9th March, 1978."

The following Members took part in the debate:—

- (1) Shri B. Rachaiah
- (2) Shri Brij Bhushan Tiwari
- (3) Shri Sougata Roy
- (4) Shri Balwant Singh Ramoowalia
- (5) Shri A. Asokaraj
- (6) Shri Harikesh Bahadur
- (7) Shri C. K. Chandrappan
- (8) Dr. Ramji Singh
- (9) Shri O. P. Tyagi
- (10) Shri K. Lakkappa
- (11) Shri Yuvraj
- (12) Shri Ramji Lal Suman
- (13) Prof. Samar Guha
- (14) Shri R j Krishna Dawn
- (15) Shri Sarat Kar
- (16) Chowdhry Balbir Singh (*Speech unfinished*).

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 1st December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 1, 1978/Agrahayana 10, 1900 (Saka)

No. 186

11 06 A.M.

1. Starred Questions

Starred Questions Nos. 182—184, 186 and 188 were orally answered. Replies to Starred Questions Nos. 185, 187, 189—195 and 197—201 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 1784—1822, 1824—1828, 1830—1883, 1885—1940 and 1942—1983 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
 - (i) The Export of Steel Tubes (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2603 in Gazette of India dated the 9th September, 1978.
 - (ii) The Export (Quality Control and Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2745 in Gazette of India dated the 23rd September, 1978.
 - (iii) The Export (Quality Control and Inspection) Second Amendment Rules, 1978, published in Notification No. S.O. 2865 in Gazette of India dated the 30th September, 1978.

[P.T.O.]

- (iv) The Export of Cast Iron Soil Pipes and Fittings (Inspection) Amendment Rules, 1978, published in Notification No. S.O. 2886 in Gazette of India dated the 30th September, 1978.
 - (v) The Export of Enamelwares (Inspection) Rules, 1978, published in Notification No. S.O. 2910 in Gazette of India dated the 30th September, 1978.
 - (vi) The Export of Valves (Inspection) Rules, 1978, published in Notification No. S.O. 3094 in Gazette of India dated the 28th October, 1978.
- (2) A copy of Notification No. S.O. 669(E) (Hindi and English versions) published in Gazette of India dated the 18th November, 1978 rescinding the Refined Groundnut Oil (Regulation of Refining and Price) Control Order, 1977 published in Notification No. S.O. 602(E) dated the 1st August, 1977, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
 - (3) A copy of the Annual Report (Hindi and English versions) of the Agricultural Refinance and Development Corporation, Bombay for the year ended the 30th June, 1978 along with the Audited Accounts, under sub-section (2) of section 32 of the Agricultural Refinance and Development Corporation Act, 1963.
 - (4) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1978 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
 - (5) A copy of the Annual Report (Hindi and English versions) of the Industrial Development Bank of India together with the Audited Accounts of the General Fund and the Development Assistance Fund for the year ended the 30th June, 1978, under sub-section (5) of section 18 and sub-section (5) of section 23 of the Industrial Development Bank of India Act, 1964.
 - (6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 509(E) published in Gazette of India dated the 25th October, 1978 together with an explanatory memorandum declaring copper, zinc and lead as deemed to be imported materials for the purpose of granting drawback under section 75.

- (ii) G.S.R. 521(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroners into Indian currency or *vice-versa*.
- (iii) G.S.R. 523(E) published in Gazette of India dated the 1st November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (iv) G.S.R. 524(E) published in Gazette of India dated the 1st November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings into Indian currency or *vice-versa*.
- (v) G.S.R. 553(E) published in Gazette of India dated the 15th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Malaysian Dollars, Norwegian Kroners and Swedish Kroners into Indian currency or *vice-versa*.
- (vi) G.S.R. 555(E) published in Gazette of India dated the 16th November, 1978 together with an explanatory memorandum exempting Calcium Ammonium Nitrate, imported for use as manure from whole of the basic customs duty.
- (vii) G.S.R. 558(E) published in Gazette of India dated the 18th November, 1978 together with an explanatory memorandum exempting Angora Rabbits and Ducklings imported for breeding purposes from whole of the basic and auxiliary duties of customs.
- (viii) G.S.R. 559(E) published in Gazette of India dated the 20th November, 1978 together with an explanatory memorandum regarding revised rates of exchange for conversion of Pound Sterling into Indian currency or *vice-versa*.
- (7) A copy of the Central Excise (Fifteenth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1358 in Gazette of India dated the 18th November, 1978, under section 38 of the Central Excises and Salt Act, 1944.
- (8) A copy of Notification No. G.S.R. 472(E) (Hindi and English versions) published in Gazette of India dated the 26th September, 1978 together with an explanatory

[P.T.O.]

memorandum regarding issue of certificate to Artists by the Ministry of External Affairs for exemption of Foreign Travel Tax, under section 51 of the Finance (No. 2) Act, 1971.

- (9) A copy each of Notification Nos. S.O. 3191 to S.O. 3203 (Hindi and English versions) published in Gazette of India dated the 11th November, 1978 exempting under section 10(23C)(iv) of the Income-tax Act, 1961 certain Trusts/Societies, under section 296 of the said Act.

4. Assent to Bill

Secretary laid on the Table the Repealing and Amending Bill, 1978 passed by the Houses of Parliament during the current session and assented to.

5. Statement Regarding Government Business

On behalf of the Minister of Parliamentary Affairs, the Minister of Information and Broadcasting made a statement regarding Government business for the week commencing the 4th December, 1978.

6. Supplementary Demands for Grants (General)—1978-79

Shri H. M. Patel presented a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1978-79.

7. Matters under Rule 377

(1) Shri K. Lakkappa raised a matter regarding reported attempt of a multi-national company to wipe out a medium small scale industry in Karnataka.

(2) Dr. Laxminarayan Pandey raised a matter regarding reported discontentment among the consumers due to increase in the price of wheat sold by Fair Price Shops in various States.

(3) Shrimati Parvati Devi raised a matter regarding blockage of roads due to heavy snow fall in Ladakh and immediate need to rush supplies to that area.

(4) Shri Mani Ram Bagri raised a matter regarding reported traffic restrictions imposed by the Police Commissioner, Delhi on the occasion of Kisan rally to be held on the 23rd December, 1978.

8. Motion

Discussion on the following motion moved by Shri L. K. Advani on the 30th November, 1978, continued:—

“That this House do consider the Report of the Working Group on Autonomy for Akashvani and Doordarshan, laid on the Table of the House on the 9th March, 1978.”

The following Members took part in the debate:—

(1) Shri Nanasahib Bonde

(2) Shri Ugrasen

(3) Shri Mukunda Mandal

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.09 P.M.)

(4) Shri Bapusaheb Parulekar

(5) Shri Govinda Munda

(6) Shri A. Sunna Sahib

(7) Shri Pabitra Mohan Pradhan

(8) Shri Anant Dave

Shri L. K. Advani commenced his speech in reply to the debate. His speech was not concluded.

The discussion was not concluded.

9. Motion Regarding Twenty-fifth Report of Committee on Private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan moved the following motion:—

“That this House do agree with the Twenty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 1978.”

The motion was adopted.

10. Private Member's Resolution—Under Consideration

Discussion on the following Resolution moved by Shri Laxmi Narain Nayak and the amendment thereto moved on the 24th August, 1978, continued:—

“This House is of opinion that with a view to providing employment to about 7 crore unemployed persons, reclaiming barren and fallow land and increasing food production in the country, the Central Government should provide necessary financial assistance to State Governments and Union territories Administrations to form a Land Army which may reclaim about 5 crore acres of barren and fallow land within one year and distribute it among the landless persons after providing irrigation facilities and other inputs.”

[P.T.O.]

The following Members took part in the debate:—

- (1) Shri Y. P. Shastri
- (2) Shri P. Rajagopal Naidu
- (3) Shri Dalpat Singh Paraste
- (4) Shri S. G. Murugaiyan
- (5) Shri Ramji Lal Suman
- (6) Shri Kacharulal Hemraj Jain
- (7) Shri Hukmdeo Narain Yadav
- (8) Shri Chitta Basu
- (9) Shri Ugrasen
- (10) Shri R. K. Amin
- (11) Shri Harikesh Bahadur
- (12) Dr. Ramji Singh
- (13) Shri D. G. Gawai
- (14) Shri Yuvraj
- (15) Shri Shyamlal Dhurve
- (16) Shri Bhanu Pratap Singh

The discussion was not concluded.

11. Half-an-hour Discussion

Shri P. M. Sayeed raised a half-an-hour discussion on points arising out of the answer given on 22nd November, 1978 to Starred Question No. 51 regarding supply of Uranium for Tarapur.

Shri Morarji R. Desai replied to the discussion.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 4th December, 1978)

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 4, 1978|Agrahayana 13, 1900 (Saka)

No. 187

11.04 A.M.

1. Oath or Affirmation

Shri Ajit Kumar Mehta made and subscribed the affirmation in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 202, 203, 206, 211, 213, 214, 217 and 221 were orally answered. Replies to remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 1984—1990, 1992-2084 and 2086—2183 were laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1977-78, under sub-section (1) of section 39 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) (i) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1977-78.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1977-78.
(iii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (i) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Calcutta, for the year 1977-78 together with the Audited Accounts.

[P.T.O]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Museum, Calcutta, for the year 1977-78.
- (4) A copy of the Company Law Board (Bench) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 422(E) in Gazette of India dated the 22nd August, 1978, under sub-section (3) of section 642 of the Companies Act, 1956.
- (5) A copy of the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1124 in Gazette of India dated the 16th September, 1978, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (6) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- ✓ (i) Third and Final Report dated the 23rd June, 1978 of the P. Jaganmohan Reddy Commission of Inquiry set up to inquire into certain allegations against Shri Bansi Lal, former Chief Minister of Haryana and Ex-Union Defence Minister.
- (ii) Memorandum (Hindi and English versions) of the Action taken by the Central Government on the above Report.
- (7) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (6)(i) above.
- (8) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1977-78 along with the Audited Accounts and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporation Act, 1962.
- (9) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1977-78.
- (10) A copy of Notification No. G.S.R. 425(E) (Hindi and English versions) published in Gazette of India dated the 23rd August, 1978 together with corrigendum thereto published in Notification No. G.S.R. 1269 in Gazette of India dated the 21st October, 1978 regarding distribution and transport of Ammonium Sulphate and Calcium Ammonium Nitrate by the Government of Andhra Pradesh, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

5. Messages from Rajya Sabha

Secretary reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 30th November, 1978, Rajya Sabha agreed without any amendment to the Water (Prevention and Control of Pollution) Amendment Bill, 1978, passed by Lok Sabha on the 21st November, 1978.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978, passed by Lok Sabha on the 22nd November, 1978.

6. Calling Attention

Shri Anant Ram Jaiswal called the attention of the Minister of Education, Social Welfare and Culture to the reported strike by the non-teaching staff of Delhi University.

The Minister of Education, Social Welfare and Culture made a statement in regard thereto.

7. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—

- (1) Ninety-second Report on action taken by Government on the recommendations contained in the Twenty-first Report relating to Ministry of Home Affairs.
- (2) Ninety-fifth Report on action taken by Government on the recommendations contained in the First Report relating to Ministry of Defence.

8. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Sixth Report of the Committee on Petitions.

9. Matters Under Rule 377

(1) Shri P. Rajagopal Naidu raised a matter regarding reported demand to increase the price of paddy in Southern States.

(2) Dr. Vasant Kumar Pandit raised a matter regarding the Film Finance Corporation and the Indian Motion Pictures Export Corporation.

(3) Shri K. Lakkappa raised a matter regarding reported failure of the nationalised banks in rendering sufficient assistance to the weaker sections of the society and to the small-scale sector.

(4) Dr. Karan Singh raised a matter regarding reported recent incidents in the border town of Poonch.

[P.T.O.]

10. Motion—Under Consideration

Prof. Samar Guha moved the following motion:—

“That this House do consider the situation arising out of the recent communal riots in different parts of the country.”

(*Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.09 P.M.*)

Eight substitute motions (Nos. 2, 5, 6, 7, 8, 14, 16 and 17) were moved by Sarvashri Harikesh Bahadur, Baldev Singh Jasrotia, Dr. Ramji Singh, Sarvashri Raj Krishna Dawn, B. C. Kamble, Dr. Subramanian Swamy, Sarvashri Rudolph Rodrigues and G. M. Banatwalla.

The following Members took part in the debate:—

- (1) Shri Vasant Sathe
- (2) Shri Harikesh Bahadur
- (3) Shri Y. B. Chavan
- (4) Shri Rasheed Masood
- (5) Shri Jyotirmoy Bosu
- (6) Dr. Sushila Nayar
- (7) Shri M. N. Govindan Nair
- (8) Shri Vijay Kumar Malhotra
- (9) Shri G. M. Banatwalla
- (10) Shri Balwant Singh Ramoowalia
- (11) Shri Abdul Ahad Vakil
- (12) Shri Anant Ram Jaiswal
- (13) Shri C. K. Jaffer Sharief
- (14) Dr. Subramanian Swamy (*Speech unfinished*).

The discussion was not concluded.

11. Half-an-Hour Discussion

Shri P. Rajagopal Naidu raised a half-an-hour discussion on the points arising out of the answer given on 27th November, 1978 to Starred Question No. 101 regarding Demolitions in Tughlakabad, Delhi.

Shri Sikandar Bakht replied to the discussion.

6. 10 P.M.

(*Lok Sabha adjourned till 11 A.M. on Tuesday, the 5th December, 1978*).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 5, 1978 | Agrahayana 14, 1900 (Saka)

No. 188

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 222, 224, 225, 227, 228, 230, 231 and 233 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2184—2280, 2282—2348 and 2350—2383 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Final Report of the Direct Tax Laws Committee.
- (2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 467(E) published in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum providing for conditional exemption in excise duty on transformer oil with a view to raise the countervailing duty on imported transformer oil.

- (ii) G.S.R. 488(E) and 489(E) published in Gazette of India dated the 4th October, 1978 together with an explanatory memorandum providing full/partial exemption from the levy of additional duties of excise on specified textiles and textile articles.
- (iii) G.S.R. 490(E) published in Gazette of India dated the 4th October, 1978 together with an explanatory memorandum providing for rebate of additional duty of excise on goods exported to any country or territory outside India, other than Bhutan and Nepal, subject to conditions as applicable in respect of rebate of basic excise duty.
- (iv) G.S.R. 491(E) published in Gazette of India dated the 4th October, 1978 together with an explanatory memorandum extending the facility of manufacture in bond of articles from textiles and textile articles covered by the provisions of additional duties of Excise (Textiles and Textile Articles) Ordinance, 1978 in respect of which the manufacture in bond facility has been extended under rule 191B of the Central Excise Rules, 1944.
- (v) G.S.R. 502(E) to 504(E) published in Gazette of India dated the 18th October, 1978 together with an explanatory memorandum regarding adjustment of excise duties on aluminium arising from the revised Aluminium pricing Policy.
- (vi) G.S.R. 516(E) and 517(E) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum extending the period of validity of the notification fixing reduced rate of excise duty on indigenous copper.
- (vii) G.S.R. 547(E) published in Gazette of India dated the 10th November, 1978 together with an explanatory memorandum extending the benefit of the excise duty relief scheme to encourage higher production to manufacturers of Iron and Steel products in certain situations.
- (viii) G.S.R. 496(E) published in Gazette of India dated the 16th October, 1978 together with an explanatory memorandum providing for duty exemption on agricultural discs.
- (ix) G.S.R. 560(E) published in Gazette of India dated the 22nd November, 1978 together with an explanatory memorandum providing exemption from Excise Duty to prints of Cinematograph film falling under item No. 37II (ii) of the Central Excise Tariff.

- (4) A copy each of the following Notifications (Hindi and English versions) under section 10 of the Customs Tariff Act, 1975:—
- (i) The Transformer Oil (Additional Duty) Rules, 1978, published in Notification No. G.S.R. 468(E) in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum.
 - (ii) G.S.R. 469(E) published in Gazette of India dated the 22nd September, 1978 together with an explanatory memorandum regarding imposition of additional duty under section 3(3) of the Customs Tariff Act, 1975 on imported transformer oil.
- (5) A copy of Notification No. G.S.R. 518(E) (Hindi and English versions) published in Gazette of India dated the 30th October, 1978 together with an explanatory memorandum extending the period of validity of the Customs notification fixing increased basic Customs duty for imported copper, under section 159 of the Customs Act, 1962.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 23rd November, 1978, Rajya Sabha passed the Indian Penal Code (Amendment) Bill, 1978.

5. Bill Passed by Rajya Sabha—Laid on the Table

Secretary laid on the Table the Indian Penal Code (Amendment) Bill, 1978, as passed by Rajya Sabha.

6. Calling Attention

Shri Mukhtiar Singh Malik called the attention of the Minister of Home Affairs to the original documents signed by the late President regarding Proclamation of Emergency on 25 June, 1975 which are reported to be missing.

The Minister of State for Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.13 P.M.)

7. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports of the Public Accounts Committee:—

- (1) Ninety-third Report on action taken by Government on the recommendations contained in the Fifth Report on Relief of Distress caused by Natural Calamities.

[P.T.O.]

- (2) Ninety-sixth Report on action taken by Government on the recommendations contained in the Second Report relating to Ministry of Defence.

8. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes—Laid on the Table

Shri Ram Dhan laid on the Table the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (1) Report of Study Tour of Study Group I of the Committee on its visit to Madras, Calicut, Cochin, Kottayam, Travandrum and Kanyakumari during June, 1978.
- (2) Report of Study Tour of Study Group II of the Committee on its visit to Bombay, Jamnagar, Dwarka, Mithapur, Porbandar, Junagarh, Veraval and Ahmedabad during June, 1978.
- (3) Report of Study Tour of Study Group III of the Committee on its visit to Hyderabad, Bangalore, Mysore, Madikeri (Mercara) and Mangalore during June, 1978.
- (4) Report of Study Tour of Study Group IV of the Committee on its visit to Bihar during July, 1978.
- (5) Report of Study Tour of Study Group V of the Committee on its visit to Gwalior, Indore, Ujjain and Bhopal during July, 1978.
- (6) Report of Study Tour of Study Group VI of the Committee on its visit to Meerut, Bareilly, Lucknow, Kanpur and Gorakhpur during July, 1978.

9. Matters Under Rule 377

(1) Shri Baldev Singh Jasrotia raised a matter regarding reported agitation over the contract labour system of the Food Corporation of India.

(2) Shri Arjun Singh Bhadoria raised a matter regarding reported agitation in Etawah (Uttar Pradesh) due to alleged rape of a harijan girl.

(3) Shri Sougata Roy raised a matter regarding reported short fall in the volume of work in the office of the Controller of Accounts, Department of Supply, Calcutta due to which a number of posts were not being filled in.

(4) Shri Robin Sen raised a matter regarding reported demand to declare Burdwan-Asansol area as suburban area.

(5) Shri O. P. Tyagi raised a matter regarding reported warning by an Aeronautic Expert about obsolete equipment installed at civil and military airfields.

10. Motion

Discussion on the following motion moved by Prof. Samar Guha and the substitute motions thereto moved on the 4th December, 1978, continued:—

“That this House do consider the situation arising out of the recent communal riots in different parts of the country.”

The following Members took part in the debate:—

- (1) Dr. Subramanian Swamy
- (2) Shrimati Indira Nehru Gandhi
- (3) Shri Sikandar Bakht
- (4) Shri Morarji R. Desai
- (5) Shri A. Bala Pajanor
- (6) Shri Chitta Basu
- (7) Shri Ram Prasad Deshmukh
- (8) Shri Ahsan Jafri
- (9) Shri Raj Narain
- (10) Shri D. G. Gawai
- (11) Shri Nanaji Deshmukh
- (12) Shri Mohd. Shafi Qureshi
- (13) Shri Ram Jethmalani
- (14) Shri George Mathew
- (15) Shri A. V. P. Asaithambi
- (16) Shri Dhanik Lal Mandal

Prof. Samar Guha replied to the debate.

The substitute motion moved by Shri Harikesh Bahadur was negatived.

The substitute motions moved by Shri Baldev Singh Jasrotia and Dr. Ramji Singh were withdrawn by leave of the House.

The substitute motions moved by Sarvashri Raj Krishna Dawn, B. C. Kamble, Dr. Subramanian Swamy, Sarvashri Rudolph Rodrigues and G. M. Banatwalla were negatived.

6.52 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 6th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 6, 1978|Agrahayana 15, 1900 (Saka)

No. 189

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 243 and 245—250 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2384—2417, 2419, 2421—2487, 2489—2505, 2507—2545, 2547—2549 and 2551—2583 were laid on the Table.

A statement by the Minister of State in the Ministry of Shipping and Transport correcting the reply given on the 19th July, 1978 to Unstarred Question No. 457 regarding surcharge on account of congestion at Bombay Port was laid on the Table.

A statement by the Minister of State in the Ministry of Shipping and Transport correcting the reply given on the 2nd August, 1978 to Unstarred Question No. 2553 regarding congestion at Bombay Port was also laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Secunderabad, for the year 1977-78 along with the Audited Accounts.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Central Electronics Limited, New Delhi, for the year 1977-78 along with the Audited

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Accounts and the comments of the Comptroller and Auditor General thereon.

- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and Accounts:
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Carriage of Dangerous Goods) Rules, 1978, published in Notification No. G.S.R. 1316 in Gazette of India dated the 4th November, 1978.
 - (ii) The Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1978, published in Notification No. G.S.R. 1317 in Gazette of India dated the 4th November, 1978.
- (4) A copy of Notification No. S.O. 3045 (Hindi and English versions) published in Gazette of India dated the 21st October, 1978 containing corrigendum to the Cotton Control Order, 1978, published in Notification No. S.O. 430 in Gazette of India dated the 18th February, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (5) A copy of Notification No. S.O. 670(E) (Hindi and English versions) published in Gazette of India dated the 20th November, 1978 empowering every Additional Commissioner of Police, Deputy Commissioner of Police, Additional Deputy Commissioner of Police and Assistant Commissioner of Police to exercise certain powers under the Code of Criminal Procedure, under section 71 of the Delhi Police Act, 1978.
- (6) A copy of the Navy (Pension) Third Amendment Regulations, 1978 (Hindi and English versions) published in Notification No. S.R.O. 340 in Gazette of India dated the 25th November, 1978 under section 185 of the Navy Act, 1957.
- (7) A copy of Notification No. 207/78-CE (Hindi and English versions) Published in Gazette of India dated the 6th December, 1978 together with an explanatory memorandum regarding grant of relief in excise duty on aluminium circles of specified thickness, issued under the Central Excise Rules, 1944.
- (8) A copy of Notification No. 232/78-Customs (Hindi and English versions) Published in Gazette of India dated the 6th December, 1978 together with an explanatory memorandum rescinding Notification No. 90-Customs dated the

18th June, 1977, under section 159 of the Customs Act, 1962.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 5th December, 1978, Rajya Sabha agreed without any amendment to the Suppression of Immoral Traffic in Women and Girls (Amendment) Bill, 1978, passed by Lok Sabha on the 22nd November, 1978.

5. Calling Attention

Shri Chitta Basu called the attention of the Minister of External Affairs to the reported distortion of facts about Jammu and Kashmir appearing in a recent report of the U.N. Study Panel and the reaction of the Government thereto.

The Minister of External Affairs made a statement in regard thereto.

6. Report of Public Accounts Committee

Shri C. K. Chandrappan presented the Ninety-seventh Report of the Public Accounts Committee on action taken by Government on the recommendations contained in the Twenty-eighth Report relating to the Ministry of Finance.

7. Presentation of Petition

Shri Dilip Chakravarty presented a petition signed by Shri N. B. Karmaran, Vice President, National Confederation of General Insurance Employees, Bombay, regarding grievances and demands of employees of New India Assurance Company Limited.

8. Matters under Rule 377

(1) Dr. Laxminarayan Pandey raised a matter regarding need to review the working of the Industrial Undertakings.

(2) Shri R. K. Mhalgi raised a matter regarding Small Scale Industries situated in backward and tribal areas.

(3) Shri Janeshwar Mishra raised a matter regarding fixation of procurement prices of wheat etc. by the Agricultural Prices Commission.

9. Amendments made by Rajya Sabha to Government Bill—under consideration.

The Constitution (Forty-fifth Amendment) Bill, 1978

The motion that the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, be taken into consideration, was moved by Dr. Pratap Chandra Chunder:—

“New Clause 7A

(1) That at page 3, *after* line 4, the following new clause be *inserted*, namely:—

‘Amendment of
article 31C

7A. In article 31C of the Constitution, for the words and figures “article

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14, article 19 or article 31" the words and figures "article 14 or article 19" shall be substituted.'

Clause 8

- (2) That at page 3, clause 8, be *deleted*.

Clause 35

- (3) That at page 8, clause 35, be *deleted*.

Clause 44

- (4) That at page 13, clause 44, be *deleted*.

Clause 45

- (5) That at pages 13 and 14, clause 45, be *deleted*.

Clause 47

- (6) That at page 14, clause 47, be *deleted*."

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Nirmal Chandra Jain
- (3) Dr. V. A. Seyid Muhammad
- (4) Shri Y. P. Shastri
- (5) Shri Samar Mukherjee
- (6) Shri Jagannath Sharma
- (7) Shri M. N. Govindan Nair
- (8) Dr. Ramji Singh
- (9) Shri A. Bala Pajanor
- (10) Shri Nathu Singh
- (11) Shri Dhirendranath Basu
- (12) Chowdhry Balbir Singh
- (13) Shri Chitta Basu
- (14) Shri P. Venkatasubbaiah
- (15) Shri Ram Naresh Kushwaha
- (16) Shri G. M. Banatwalla
- (17) Prof. P. G. Mavalankar

Dr. Pratap Chandra Chunder replied to the debate.

On the motion for consideration of the amendments made by Rajya Sabha in the Bill, the House divided, Ayes 273; Noes 23. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

Consideration of amendments to Amendments made by Rajya Sabha in the Bill was concluded. Voting on Amendment No. (1) made by Rajya Sabha in the Bill was held over.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 7th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 7, 1978|Agrahayana 16, 1900 (Saka)

No. 190

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 264, 265 and 268—275 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2584—2609, 2611—2616, 2618—2691, 2693—2705, 2707—2736 and 2738—2783 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Beedi Workers Welfare Fund Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1232 in Gazette of India dated the 7th October, 1978, under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.
- (2) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1044 in Gazette of India dated the 19th August, 1978, under sub-section (4) of section 14 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Cess Act, 1976.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1977-78.

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- (ii) Annual Report of the Hindustan Teleprinters Limited, Madras, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th December, 1978, Rajya Sabha agreed without any amendment to the Code of Criminal Procedure (Amendment) Bill, 1978, passed by Lok Sabha on the 28th November, 1978.

5. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-seventh Report of the Business Advisory Committee.

6. Report of Public Accounts Committee

Shri Asoke Krishna Dutt presented the Ninety-eighth Report of the Public Accounts Committee on action taken by Government on the recommendations contained in the Forty-third Report on Dues and Equipment relating to the Ministry of Communications.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Suraj Bhan presented the Twenty-fifth Report on Action taken by Government on the recommendations contained in the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Agriculture and Irrigation (Department of Agriculture)—Allotment of land to Scheduled Castes and Scheduled Tribes in the Union Territory of Delhi.

8. Amendments made by Rajya Sabha to Government Bill—Amendments Agreed to—Bill as Amended by Amendments Passed

The Constitution (Forty-fifth Amendment) Bill, 1978

Voting on the following amendments made by Rajya Sabha in the Bill, as passed by Lok Sabha, commenced:—

New Clause 7A

- (1) That at page 3, *after* line 4, the following new clause be inserted, namely:—

'Amendment of article 31C

7A. In article 31C of the Constitution, for the words and figures "article 14, article 19 or article 31" the words and figures "article 14 or article 19" shall be substituted.'

Clause 8

- (2) That at page 3, clause 8, be *deleted*.

Clause 35

- (3) That at page 8, clause 35, be *deleted*.

Clause 44

- (4) That at page 13, clause 44, be *deleted*.

Clause 45

- (5) That at pages 13 and 14, clause 45, be *deleted*.

Clause 47

- (6) That at page 14, clause 47, be *deleted*.

On the motion for adoption of Amendment No. (1) made by Rajya Sabha in the Bill, the House divided, Ayes *311; Noes *37. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment No. (2) made by Rajya Sabha in the Bill, the House divided, Ayes *319; Noes *23. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment No. (3) made by Rajya Sabha in the Bill, the House divided, Ayes *352; Noes *23. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment No. (4) made by Rajya Sabha in the Bill, the House divided, Ayes *376; Noes *Nil. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment No. (5) made by Rajya Sabha in the Bill, the House divided, Ayes *342; Noes *41. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

On the motion for adoption of Amendment No. (6) made by Rajya Sabha in the Bill, the House divided, Ayes *341; Noes *42. The amendment was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

*Subject to correction.

[P.T.O.]

The motion that the Bill, as amended by the amendments agreed to, be passed was moved by Dr. Pratap Chandra Chunder.

On the motion the House divided, Ayes *357; Noes *1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended by the amendments agreed to, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

9. Motion regarding Third Report of Committee of Privileges

Shri Morarji R. Desai moved the following motion:—

“That this House do consider the Third Report of the Committee of Privileges presented to the House on the 21st November, 1978.”

The following Members took part in the debate on the motion after disposal of motions mentioned in Paragraph No. 10 below:—

- (1) Shri C. M. Stephen
- (2) Shri Madhu Limaye
- (3) Shri Jyotirmoy Bosu
- (4) Shri Sougata Roy
- (5) Dr. Murli Manohar Joshi
- (6) Shri A. Bala Pajanor
- (7) Shri Nirmal Chandra Jain
- (8) Shri M. N. Govindan Nair
- (9) Shri Ram Jethmalani
- (10) Shri Somnath Chatterjee
- (11) Shri Raj Narain

The discussion was not concluded.

10. *Motions Under Rule 388.

(1) Shri Morarji R. Desai moved the following motion:—

“That this House do suspend that part of sub-rule (2) of Rule 315 of the Rules of Procedure and Conduct of Business in Lok Sabha which reads ‘not exceeding half an hour in duration’, in its application to the motion that this House do consider the Third Report of the Committee of Privileges.”

*Subject to correction.

*See also Paragraph No. 9.

(2) Shri Jyotirmoy Bosu moved the following motion:—

“That this House do suspend that part of sub-rule (2) of rule 315 of the Rules of Procedure and Conduct of Business in Lok Sabha which reads ‘not exceeding half an hour in duration, and such debate shall not refer to the details of the report further than is necessary to make out a case for the consideration of the report by the House’, in its application to the motion that this House do consider the Third Report of the Committee of Privileges.”

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

The motion at Serial No. (2) above moved by Shri Jyotirmoy Bosu was withdrawn by leave of the House.

The motion at Serial No. (1) above moved by Shri Morarji R. Desai was adopted.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 8th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 8, 1978|Agrahayana 17, 1900 (Saka)

No. 191

11.02 A.M.

1. Oath or Affirmation

Shri Syed Liaquat Husain made and subscribed the oath in Hindi and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 284—290 were orally answered. Replies to Starred Questions Nos. 291—299 and 301—303 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 2784—2793, 2795—2804, 2806—2815, 2817—2829, 2831—2874, 2876—2903, 2905—2951, 2953—2980, 2982 and 2983 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on the 4th August, 1978 to Unstarred Question No. 2817 regarding involvement of Government officials in smuggling activities was also laid on the Table.

4. Announcement by Speaker

The Speaker made an announcement that on account of change in the date of *Muharram*, Lok Sabha would sit on Tuesday, 12 December, 1978 to transact the business (including Questions) originally scheduled for Monday, 11 December, 1978. Monday, 11 December, 1978 would be observed as holiday.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1147 in Gazette of India dated the 16th September, 1978 under section 14-A of the Aircraft Act, 1934 together with an explanatory note.

[P.T.O.]

- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 561(E) published in Gazette of India dated the 23rd November, 1978 together with an explanatory memorandum regarding revised rate of exchange for conversion of Swiss Francs into Indian currency or *vice-versa*.
 - (ii) G.S.R. 563(E) published in Gazette of India dated the 29th November, 1978 together with an explanatory memorandum exempting rough uncut precious stones from whole of the auxiliary duty of customs.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
 - (i) G.S.R. 1388 published in Gazette of India dated the 25th November, 1978 together with an explanatory memorandum amending Notification No. 68/71-CE dated the 29th May, 1971 to incorporate an explanation defining the expression 'flexible' and 'rigid' for levy of excise duty on plastics.
 - (ii) G.S.R. 1389 published in Gazette of India dated the 25th November, 1978 together with an explanatory memorandum amending Notification Nos. 72/71-CE and 75/71-CE dated the 29th May, 1971 to insert an explanation clarifying the terms 'rigid' and 'flexible' for levy of excise duty on plastics.
 - (iii) G.S.R. 1390 published in Gazette of India dated the 25th November, 1978 together with an explanatory memorandum amending Notification Nos. 70/71-CE and 71/71-CE dated the 29th May, 1971 to insert an explanation clarifying the terms 'flexible' and 'rigid' for levy of excise duty on plastics.
- (4) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1978 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

6. Assent to Bills

Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to:—

- (1) The Employment of Children (Amendment) Bill, 1978.
- (2) The Additional Duties of Excise (Textiles and Textile Articles) Bill, 1978.

7. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the next week.

8. Motion for Election to Committee

Shri Mohan Dharia moved the following motion:—

“That in pursuance of sub-section (4)(b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tobacco Board, for the next term commencing from the 1st January, 1979, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

9. Motion regarding Joint Committee

Shri Annasaheb Gotkhinde moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do appoint a member of Rajya Sabha to the Joint Committee on the Bill to consolidate and amend the law relating to co-operative societies with objects not confined to one State and serving the interests of members in more than one State in the vacancy caused by the resignation of Shri Khurshed Alam Khan and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee.”

The motion was adopted.

10. Motion regarding Twenty-Seventh Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

“That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 7th December, 1978.”

The motion was adopted.

11. Motion regarding Third Report of Committee of Privileges

Discussion on the following motion moved by Shri Morarji R. Desai on the 7th December, 1978, continued:—

“That this House do consider the Third Report of the Committee of Privileges presented to the House on the 21st November, 1978.”

[P.T.O.]

The following Members took part in the debate:—

(1) Shri C. Subramaniam

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

(2) Shri Vasant Sathe

The motion was adopted.

12. Motion

Shri Morarji R. Desai moved the following motion:—

“That this House having considered the Third Report of the Committee of Privileges agrees with the findings of the Committee:—

That Shrimati Indira Nehru Gandhi, Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against four concerned officers;

That she committed a further breach of privilege and contempt of the House by her refusal to take oath|affirmation before the Committee;

That she also committed a breach of privilege and contempt by casting aspersions on the Committee in her statement dated 16th June, 1978 submitted to the Committee, and that the last two breaches of privileges have aggravated the first mentioned contempt.

The House further authorises the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House on such date as may be decided by the Honourable Speaker, to hear them on the question of punishment and to receive such punishment as may be determined by the House.”

The discussion was not concluded.

13. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1978 (*Omission of article 14*) by Shri Manohar Lal.

(2) The Code of Criminal Procedure (Amendment) and the repeal of the Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1978 by Shri Ram Jethmalani.

(3) The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1978 by Shri Suraj Bhan.

(4) The Abolition of Prostitution Bill, 1978 by Shri Sougata Roy.

(5) The Boundary Commission Bill, 1978 by Shri Eduardo Faleiro.

(6) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 101 and 190*) by Shri Eduardo Faleiro.

(7) The Free Legal Services Bill, 1978 by Shri Eduardo Faleiro.

(8) The Constitution (Amendment) Bill, 1978 (*Amendment of articles 124 and 155*) by Shri Eduardo Faleiro.

14. Private Member's Bill—Amendment for Circulation—Adopted

The Janata Trusteeship Bill, 1978 by Dr. Ramji Singh

Dr. Ramji Singh concluded his speech in reply to the debate on the motion for consideration of the Bill moved by him on the 24th November, 1978.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon by the 15th August, 1979, moved by Dr. Ramji Singh, was adopted.

15. Private Member's Bill—Negatived

The Sick Textile Undertakings (Nationalisation) Amendment Bill, 1978 (Amendment of section 21 and Second Schedule) by Shrimati Parvathi Krishnan

The motion for consideration of the Bill was moved by Shrimati Parvathi Krishnan.

The following Members took part in the debate:—

- (1) Shri Vinod Bhai B. Sheth
- (2) Shri Ram Sewak Hazari
- (3) Dr. Ramji Singh
- (4) Shri K. A. Rajan
- (5) Shri Yuvraj
- (6) Shri P. Rajagopal Naidu
- (7) Prof. P. G. Mavalankar
- (8) Shri Chitta Basu
- (9) Shri Laxmi Narain Nayak
- (10) Shri Kacharulal Hemraj Jain
- (11) Kumari Abha Maiti

Shrimati Parvathi Krishnan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *21; Noes *46. The motion for consideration of the Bill was accordingly negatived.

*Subject to correction.

16. Private Member's Bill—Under Consideration

The Indian Social Disparities Abolition Bill, 1971 by Shri Roop Nath Singh Yadav

The motion for consideration of the Bill was moved by Shri Roop Nath Singh Yadav. His speech was not concluded.

The discussion on the Bill was not concluded.

17. Half-an-hour Discussion

Dr. Laxminarayan Pandey raised a half-an-hour discussion on points arising out of the answer given on 22nd November, 1978 to Starred Question No. 53 regarding Persons living below poverty line.

Shri Morarji R. Desai replied to the discussion.

6.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 12th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, December 12, 1978|Agrahayana 21, 1900 (Saka)

No. 192

11.01 A.M.

1. Starred Questions

*Starred Questions Nos. 304, 305 and 307—311 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

*Replies to Unstarred Questions Nos. 2984—3183 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Betwa River Board Regulations, 1978 (Hindi and English versions) published in Notification No. G.S.R. 28(18)/78-GB in Gazette of India dated the 2nd December, 1978, under section 24 of the Betwa River Board Act, 1976.
- (2) A copy each of the following Reports Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report of the Rajasthan State Dairy Development Corporation Limited, Jaipur, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*Postponed from 11-12-1978.

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- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the reports mentioned at (2) above.
- (4) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Development Authority, for the year 1977-78, under section 26 of the Delhi Development Act, 1957.
- (5) A copy each of three statements (Hindi and English versions) containing data regarding implementation (vide Sections 6, 20 and 21) of the Urban Land (Ceiling and Regulation) Act, 1976 in various States and Union territories together with an explanatory memorandum, in pursuance of the assurance given by him during Half-an-Hour discussion on the 27th November, 1978.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1977-78 together with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Bangalore, for the year 1977-78.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1977-78 together with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Management, Ahmedabad, for the year 1977-78.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1977-78 together with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1977-78.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1977-78 together with statement of Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1977-78.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Training in Industrial Engineering, Bombay, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for Training in Industrial Engineering, Bombay, for the year 1977-78.

4. Statement by Leader of Opposition

The Leader of the Opposition made a statement regarding the information given to the House on the 8th December, 1978 about communication received from the office of Commissioner of Police on the alleged threat to the life of the Prime Minister.

The Speaker clarified the position about the points raised by the Leader of the Opposition.

(Lok Sabha adjourned at 1.54 P.M. and re-assembled at 2.48 P.M.)

5. Motions

(1) Discussion on the following motion moved by Shri Morarji R. Desai on the 8th December, 1978; continued:—

“That this House having considered the Third Report of the Committee of Privileges agrees with the findings of the Committee:—

That Shrimati Indira Neirru Gandhi, Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation; harassment and institution of false cases against four concerned officers;

That she committed a further breach of privilege and contempt of the House by her refusal to take oath/affirmation before the Committee;

That she also committed a breach of privilege and contempt by casting aspersions on the Committee in her statement dated 16th June, 1978 submitted to the Committee, and that the last two breaches of privileges have aggravated the first mentioned contempt.

The House further authorises the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House on such date as may be decided by the Honourable Speaker, to hear them on the question of punishment and to receive such punishment as may be determined by the House.”

*Discussed together.

[P.T.O.]

Seven substitute motions [Nos. 1, 2, 7, 9, 13, 18 and 19] were moved by Sarvashri Nanasaheb Bonde, K. Lakkappa; Janardhana Poojary; Eduardo Faleiro; Ajitsinh Dabhi, B. C. Kamble and Shanker Dev.

Nine amendments [Nos. 3, 4, 5, 6, 10, 11, 12, 14 and 15] were moved by Sarvashri B. P. Mandal, Shambhu Nath Chaturvedi; Hari Vishnu Kamath; Jyotirmoy Bosu, Dr. Murli Manohar Joshi and Shri Madhu Limaye.

***(2) Shri Jyotirmoy Bosu moved the following motion:—**

“After having considered the Third Report of Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shrimati Indira Gandhi, former Prime Minister and Leader of the House, among others deserves punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassmen and institution of false cases against the concerned officers who were collecting information, harassment and institution of false cases mentaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975 and had observed that two actions on the part of Shrimati Indira Gandhi viz., her refusal to take oath/affirmation and depose before the Committee and answer questions by the Committee and secondly casting aspersion on the Committee by her letter dated 16th June, 1978, submitted to the Committee, aggravated the original breach of privilege and contempt of the House;

This House condemns unequivocally Shrimati Indira Gandhi to rigorous imprisonment till the end of the current session of Lok Sabha and expels her from this Lok Sabha in view of the unprecedented and heinous nature of the case and the importance of the issues involved in maintaining the authority, dignity and sovereignty of Lok Sabha and upholding the principles underlying the system of Parliamentary democracy.”

Seventeen substitute motions (Nos. 5, 6, 7, 8, 10, 11, 14, 15, 16, 18, 19, 20, 22, 23, 24, 26 and 28) were moved by Sarvashri Dilip Chakravarty, Yadvendra Dutt, Mrityunjay Prasad, Ugrasen, Y. P. Shastri, Narendra P. Nathwani, Hari Vishnu Kamath; Nirmal Chandra Jain, Dr. Ramji Singh, Sarvashri Nanasaheb Bonde, Vinayak Prasad Yadav, Yuvraj, Ram Dhari Shastri, M. N. Govindan Nair and A. K. Roy.

An amendment (No. 2) was moved by Shri Jyotirmoy Bosu.

***Discussed together.**

*** (3) Shri Jyotirmoy Bosu moved the following motion:—**

“After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director, Central Bureau of Investigation, deserve punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975;

This House condemns unequivocally the said Shri R. K. Dhawan and Shri D. Sen to rigorous imprisonment till the end of the current session of Lok Sabha.”

Eleven substitute motions [Nos. 1, 2, 3, 4, 6, 7, 9, 10, 11; 13 and 14] were moved by Sarvashri Dilip Chakravarty, Mrityunjay Prasad, Hari Vishnu Kamath, Narendra P. Nathwani, Nirmal Chandra Jain, Vinayak Prasad Yadav, Ram Dhari Shastri, M. N. Govindan Nair and A. K. Roy.

An amendment [No. 1] was moved by Shri Jyotirmoy Bosu.

The following Members took part in the combined debate on the three motions mentioned at items (1), (2) and (3) above:—

- (1) Shri C. M. Stephen**
- (2) Shri Hari Vishnu Kamath**
- (3) Shri Samar Mukherjee**
- (4) Shri Rudolph Rodrigues**
- (5) Shri K. P. Unnikrishnan**
- (6) Shri Yadvendra Dutt**
- (7) Shri P. Venkatasubbaiah**
- (8) Shri Chitta Basu**
- (9) Dr. Subramanian Swamy**

The discussion was not concluded.

***Discussed together.**

[P.T.O.]

6. Half-An-Hour Discussion

Shri Kommareddi Suryanarayana raised a half-an-hour discussion on points arising out of the answer given on the 4th December, 1978 to Unstarred Question No. 2089 regarding Sale of paddy in Andhra Pradesh at low price.

Shri Bhanu Pratap Singh replied to the discussion.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 13th December, 1978).

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 13, 1978|Agrahayana 22, 1900 (Saka)

No. 193

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 326—332 and 342 were orally answered. Replies to Starred Questions Nos. 324, 325, 333—335, 337—341 and 343 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3184—3220, 3222—3303, 3305—3373 and 3375—3383 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1977-78.
 - (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Jute (Licensing and Control) Fourth Amendment Order, 1978 (Hindi and English versions) published in Notification No. S.O. 680(E) in Gazette of India dated the 23rd November, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[P.T.O.]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, Nepalnagar, for the year 1977-78.
 - (ii) Annual Report of the National Newsprint and Paper Mills Limited, Nepalnagar, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi and English versions) of the Shipping Development Fund Committee for the year 1976-77 along with the Audited Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.
- (5) A statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for payment of Government of India share of the equity capital of Electrical Construction Company Limited, Tripoli.
- (6) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union for the year 1975-76.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Police Service (Appointment by Promotion) (Third Amendment) Regulations, 1978, published in Notification No. G.S.R. 551(E) in Gazette of India dated the 13th November, 1978.
 - (ii) The All India Services (Discipline and Appeal) Second Amendment Rules, 1978, published in Notification No. G.S.R. 1415 in Gazette of India dated the 2nd December, 1978.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Rural Electrification Corporation, New Delhi, for the year 1977-78.

- (ii) Annual Report of the Rural Electrification Corporation, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (1) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid.
 - (b) (1) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

4. Calling Attention

Shri Nirmal Chandra Jain called the attention of the Minister of Commerce and Civil Supplies and Cooperation to the reported fall in foreign trade.

The Minister of Commerce and Civil Supplies and Cooperation laid on the Table a statement in regard thereto.

5. Reports of Public Accounts Committee

Shri P. V. Narasimha Rao presented the following Reports (English and Hindi versions) of the Public Accounts Committee:—

- (1) Ninety-fourth Report on action taken by Government on the recommendations contained in the Forty-sixth Report on 'Delhi Milk Scheme' relating to Ministry of Agriculture and Irrigation (Department of Agriculture).
- (2) Hundred and second Report on action taken by Government on the recommendations contained in the Seventeenth Report on 'Export of Bicycles and Bicycle Components during 1970's' relating to Ministry of Commerce.

[P.T.O.]

6. Government Bill—introduced

The Indian Standards Institution (Certification Marks) Extension to Kohima, Wokha, Zunheboto, Mokokchung and Phek Districts Bill, 1978.

7. Matters Under Rule 377

(1) Shri Surendra Bikram raised a matter regarding examination of suggestion for mixing of alcohol with petrol to tackle the problem of alcohol surplus.

(2) Shri Ugrasen raised a matter regarding reported notice served by the employees of Nationalised and other Banks to go on strike on 28th and 29th December, 1978.

(3) Dr. Vasant Kumar Pandit raised a matter regarding problems of tobacco growers.

(4) Shri Vijaykumar N. Patil raised a matter regarding working of Indian Agricultural Research Institute.

(5) Shri Jyotirmoy Bosu raised a matter regarding reported scarcity of coal, kerosene and firewood in Delhi.

(6) Shri Hukmdeo Narain Yadav raised a matter regarding disposal of accumulated stock of soiled woollen and cotton cloth and ready made garments in Connaught Place Branch of the Khadi and Village Industries Commission.

***8. Government Bill—Under Consideration**

The Sugar Undertakings (Takingover of Management) Bill, 1978

The motion for consideration of the Bill was moved by Shri Bhanu Pratap Singh.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri Vinayak Prasad Yadav.

The following Members took part in the debate:—

- (1) Shri A. R. Badri Narayan
- (2) Shri Brij Bhushan Tiwari
- (3) Shri Kommareddi Suryanarayana
- (4) Shri Y. P. Shastri
- (5) Shri K. Mayathevar
- (6) Shrimati Ahilya P. Rangnekar
- (7) Dr. Bijay Mondal
- (8) Dr. Ramji Singh
- (9) Shri P Rajagopal Naidu
- (10) Shri Harikesh Bahadur

*Discussed from 12.46 P.M. to 2 P.M. and again from 4.39 P.M. to 5.30 P.M.

- (11) Shri G. Narsimha Reddy
- (12) Shri Laxmi Narain Nayak
- (13) Shri Dhirendranath Basu
- (14) Shri Yuvraj
- (15) Shri P. Venkatasubbaiah
- (16) Shri Ugrasen

The discussion was not concluded.

9. Motions

******(1) Discussion on the following motion moved by Shri Morarji R. Desai on the 8th December, 1978 and the substitute motions/amendments thereto moved on the 12th December, 1978, continued:—

“That this House having considered the Third Report of the Committee of Privileges agrees with the findings of the Committee:—

That Shrimati Indira Nehru Gandhi, Shri R. K. Dhawan former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against four concerned officers:

That she committed a further breach of privilege and contempt of the House by her refusal to take oath/affirmation before the Committee;

That she also committed a breach of privilege and contempt of the House by her refusal to take oath/affirmation statement dated 16th June, 1978 submitted to the Committee. and that the last two breaches of privileges have aggravated the first mentioned contempt.

The House further authorises the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House on such date as may be decided by the Honourable Speaker, to hear them on the question of punishment and to receive such punishment as may be determined by the House.”

******Discussed together.

[P.T.O.]

**** (2) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions/amendment thereto moved on the 12th December, 1978, continued:—**

“After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shrimati Indira Gandhi, former Prime Minister and Leader of the House, among others deserves punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975 and had observed that two actions on the part of Shrimati Indira Gandhi viz., her refusal to take oath/affirmation and depose before the Committee and answer questions by the Committee and secondly casting aspersion on the Committee by her letter dated 16th June, 1978, submitted to the Committee, aggravated the original breach of privilege and contempt of the House;

This House condemns unequivocally Shrimati Indira Gandhi to rigorous imprisonment till the end of the current session of Lok Sabha and expels her from this Lok Sabha in view of the unprecedented and heinous nature of the case and the importance of the issues involved in maintaining the authority, dignity and sovereignty of Lok Sabha and upholding the principles underlying the system of Parliamentary democracy.”

**** (3) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions/amendment thereto moved on the 12th December, 1978, continued:—**

“After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director, Central Bureau of Investigation, deserve punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a

**** Discussed together.**

Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975;

This House condemns unequivocally the said Shri R. K. Dhanwan and Shri D. Sen to rigorous imprisonment till the end of the current session of Lok Sabha."

The following Members took part in the combined debate on the three motions mentioned at items (1), (2) and (3) above:—

- (1) Shri M. N. Govindan Nair
- (2) Shri Tridib Chaudhuri
- (3) Shri K. Mayathevar
- (4) Shrimati Indira Nehru Gandhi
- (5) Shrimati Mrinal Keshav Gore
- (6) Shri K. Lakkappa
- (7) Shri Jyotirmoy Bosu

The discussion was not concluded.

10. Half-An-Hour Discussion

Shri Rasheed Masood raised a half-an-hour discussion on points arising out of the answer given on the 4th December, 1978 to Starred Question No. 204 regarding sugarcane dues in U.P. and Bihar.

Shri Bhanu Pratap Singh replied to the discussion.

6. P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 14th December, 1978)

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 14, 1978|Agrahayana 23, 1900 (Saka)

No. 194

11 A.M.

Obituary Reference

The Speaker; Sarvashri Morarji R. Desai, C. M. Stephen, Y. B. Chavan, Samar Mukherjee, R. Mohanarangam, M. N. Govindan Nair, Keshavrao Dhondge, Prof. P. G. Mavalankar, Sarvashri Chitta Basu, Balwant Singh Ramoowalia and George Mathew made references to the passing away of Shri Surya Narain Singh who was a sitting Member of Lok Sabha.

As a mark of respect to the memory of Shri Surya Narain Singh, Members stood in silence for a short while and thereafter the House was adjourned for the day.

11.14 A.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 15th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, December 15, 1978|Agrahayana 24, 1900 (Saka)

No. 195

11.05 A.M.

1. Starred Questions

Starred Questions Nos. 364, 365 and 367—370 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 344—363 listed for the 14th December, 1978 were also laid on the Table today, Lok Sabha having adjourned without taking up questions on the 14th December, 1978.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3584—3625, 3627—3643, 3645—3666, 3668—3673, 3675—3678, 3680—3733, 3735—3737 and 3739—3783 were laid on the Table.

Replies to Unstarred Questions Nos. 3384—3419, 3421—3426, 3428—3445, 3447—3466, 3468—3548, 3550—3553, 3555—3567 and 3569—3583 for 14-12-78 were also laid on the Table.

3. Short Notice Question

Reply to Short Notice Question No. 1 for 14-12-78 addressed to the Minister of External Affairs regarding treatment of Khan Abdul Gaffar Khan in India was also laid on the Table.

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year 1977-78 under sub-section (2) of section 37 of the Air Corporations Act, 1953.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1977-78 together with the Audited Accounts.

[P.T.O]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1977-78.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1977-78 together with the Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1977-78.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1977-78.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1977-78.
 - (ii) Annual Report of the Bharat Gold Mines Limited for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1977-78.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1064 in Gazette of India dated the 26th August, 1978, under sub-section (4) of section 12 of the Iron Ore Mines and Manganese Ore Mines Labour Welfare Fund Act, 1976.
- (6) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz, State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1977 along with the Accounts and the Auditor's Report thereon.

(7) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—

- (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Third Amendment Scheme, 1978, published in Notification No. S.O. 3428 in Gazette of India dated the 2nd December, 1978.
- (ii) The General Insurance (Rationalisation and Revision of Pay Scales and Other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Fourth Amendment Scheme, 1978, published in Notification No. S.O. 3429 in Gazette of India dated the 2nd December, 1978.
- (iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Third Amendment Scheme, 1978, published in Notification No. S.O. 3430 in Gazette of India dated the 2nd December, 1978.

(8) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 565(E) published in Gazette of India dated the 30th November, 1978 together with an explanatory memorandum regarding exemption to engraved Copper rollers or Cylinders used in Textile Industry from Central Excise Duty.
- (ii) G.S.R. 568(E) published in Gazette of India dated the 1st December, 1978 together with an explanatory memorandum regarding continuance for another year the partial exemption to Triple Super Phosphate from Excise Duty.

5. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that at its sitting held on the 12th December, 1978, Rajya Sabha agreed without any amendment to the Motor Vehicles (Amendment) Bill, 1978, passed by Lok Sabha on the 29th November, 1978.

6. Report of Committee on Private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan presented the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions.

7. Report of Committee on Subordinate Legislation

Kumari Maniben Vallabhbhai Patel presented the Fourteenth Report of the Committee on Subordinate Legislation.

[P.T.O.]

8. Report of Committee on Government Assurances

Shri Yagya Datt Sharma presented the Third Report of the Committee on Government Assurances.

9. Presentation of Petition

Shri R. K. Mhalgi presented a petition signed by Shri P. K. Ghal-sasi and others regarding conversion of narrow-gauge Latur-Miraj railway line in Maharashtra into a broad-gauge line.

10. Statement regarding Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 18th December, 1978.

11. Matters Under Rule 377

(1) Shri Pabitra Mohan Pradhan raised a matter regarding reported firing in Deogarh town of Sambalpur District, Orissa and the news thereof broadcast in Oriya Bulletin of Akashvani.

(2) Shri Robin Sen raised a matter regarding reported inadequate supply of coal to West Bengal by the Coal India Limited.

(3) Shri K. A. Rajan raised a matter regarding expansion of Cochin Shipyard.

(4) Shrimati Parvathi Krishnan raised a matter regarding demands of the Officers' Association of Hindustan Aeronautics Ltd., Bharat Electronics, H.M.T. and Indian Telephone Industries.

(5) Shri Balak Ram raised a matter regarding reported non-availability of soft coke and kerosene oil in Himachal Pradesh.

(6) Shri Manoranjan Bhakta raised a matter regarding situation in Andaman and Nicobar Islands.

(7) Shri Hari Vishnu Kamath raised a matter regarding press reports that a number of Iranian students were under orders of deportation from India.

12. Government Bill—Under Consideration

The Sugar Undertakings (Taking over of Management) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 13th December, 1978, continued.

The following Members took part in the debate:—

- (1) Shri Dajiba Desai
- (2) Shri Chitta Basu
- (3) Shri Vinayak Prasad Yadav
- (4) Chowdhry Balbir Singh
- (5) Shri Hukmdeo Narain Yadav

Shri Bhanu Pratap Singh replied to the debate.

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri Vinayak Prasad Yadav was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

On amendment No. 16 to Clause 7 moved by Shri B. C. Kamble, the House divided, Ayes 34*; Noes 63*. The amendment was accordingly negatived.

Consideration of Clause 7 was not concluded.

The discussion on the Bill was not concluded.

13. Motion regarding Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions

Shri Pabitra Mohan Pradhan moved the following motion:—

“That this House do agree with the Twenty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th December, 1978.”

The motion was adopted.

14. Private Member's Resolution—Adopted

Shri Laxmi Narain Nayak replied to the debate on the following Resolution and the amendment thereto moved on the 24th August, 1978:—

“This House is of opinion that with a view to providing employment to about 7 crore unemployed persons, reclaiming barren and fallow lands and increasing food production in the country, the Central Government should provide necessary financial assistance to State Governments and Union territories Administrations to form a Land Army which may reclaim about 5 crore acres of barren and fallow land within one year and distribute it among the landless persons after providing irrigation facilities and other inputs.”

The amendment moved by Shri Y. P. Shastri was negatived.

An amendment moved by Shri Bhanu Pratap Singh was adopted.

The Resolution was adopted in the following amended form:—

“This House is of opinion that with a view to providing employment, reclaiming barren and fallow lands and increas-

*Subject to correction.

[P.T.O.]

ing food production in the country, the Central Government should consider getting a feasibility study made for the creation of Land Army by the State Governments and Union Territories Administrations which could be deployed for land development, land reclamation, irrigation facilities and similar works and its distribution amongst landless persons together with other farm inputs and equipments."

15. Private Member's Resolution—Under Consideration

On behalf of Shri Dinesh Joarder, Shrimati Ahilya P. Rangnekar moved the following Resolution:—

"This House expresses its deep concern over the fall and continuous downward trend of the prices of commercial crops *viz.*, jute, sugarcane, tobacco, cotton etc.; and resolves that immediate steps be taken to guarantee fair prices to the growers and also a high powered Committee consisting of the Members of Parliament be forthwith constituted to go into the causes of lower rates of prices of the commercial crops and suggest measures for ensuring remunerative prices to the growers."

Four amendments (Nos. 2 to 4 and 6) were moved by Dr. Ramji Singh, Sarvashri Vinayak Prasad Yadav and Yuvraj.

The following Members took part in the debate:—

- (1) Shri Dhirendranath Basu
- (2) Shri Raj Krishna Dawn
- (3) Shri Skariah Thomas
- (4) Shri P. Rajagopal Naidu
- (5) Shri P. Venkatasubbaiah
- (6) Shri Kommareddi Suryanarayana
- (7) Shri K. A. Rajan
- (8) Shri Vinayak Prasad Yadav
- (9) Dr. Ramji Singh
- (10) Shri V. Arunachalam *alias* 'Aladi Aruna'
- (11) Shri Chitta Basu
- (12) Chowdhry Balbir Singh
- (13) Shri Yuvraj (*Speech unfinished*).

The discussion was not concluded.

16. Half-an-Hour Discussion

Shri Bhagat Ram raised a half-an-hour discussion on points arising out of the answer given on 29th November, 1978 to Unstarred Question No. 1538 regarding terminal benefits to Beas-Sutlej Link, Talwara.

Shri P. Ramachandran replied to the discussion.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 18th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

CORRIGENDUM

In Bulletin—Part I dated December 13, 1978—

Page 5, Paragraph 9, line 12 from bottom, for “tempt of the House by her refusal to take oath|affirma”, read “tempt by casting aspersions on the Committee in her”.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, December 18, 1978|Agrahayana 27, 1900 (Saka)

No. 196

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 384—386, 389, 391—393, 395 and 396 were orally answered. Replies to Starred Questions Nos. 387, 388, 390 and 397—404 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3784—3839, 3841—3850, 3852—3939 and 3941—3983 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Central Board for Prevention and Control of Water Pollution, for the year 1977-78 together with the Audit Report thereon, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (3) A copy each of the following papers under section 619A of the Companies Act, 1956:—
- (i) Annual Report (Hindi version) @ of the Kerala Forest Development Corporation Limited, Kottayam, for the year ended 30th June, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) Annual Report (Hindi and English versions) of the Indian Dairy Corporation, Baroda, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1975-76—Part II (Administration and Finance).
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1977-78.
- (ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review is being laid.
- (6) A copy of the Audit Report (Hindi and English versions) on the accounts of the Salar Jung Museum Board, Hyderabad, for the year 1975-76, together with a statement.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Non-banking Financial Companies and Miscellaneous Non-banking Companies (Advertisement) Amendment Rules, 1978, published in Notification No. G.S.R. 571(E) in Gazette of India dated the 5th December, 1978.
 - (ii) The Public Companies (Terms of issue of debentures and of raising of loans with option to convert such debentures or loans into shares) Second Amendment Rules, 1978, published in Notification No. G.S.R. 1489 in Gazette of India dated the 9th December, 1978.

@English version of the Report was laid on the Table on the 31st August, 1978.

- (8) (i) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kanpur, for the year 1977-78.
- (9) A statement (Hindi and English versions) showing (i) reasons for delay in laying the report and (ii) reasons for not laying simultaneously the Hindi version of the report.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1977-78 along with the Audited Accounts.
- (ii) Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1977-78.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1977-78.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Western Region) Bhopal, for the year 1977-78.
- (13) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (a) (i) Second and Final Report of the Vimadalal Commission of Inquiry set up to inquire into the allegations against Shri J. Vengal Rao, former Chief Minister and other Ministers of Andhra Pradesh.
 - (ii) Memorandum (Hindi and English versions) of action taken by the Central Government on the above Report.
 - (b) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Report.
- (14) A copy of the Central Warehousing Corporation (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1399 in Gazette of India dated the 25th November, 1978, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962.

[P.T.O.]

- (15) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1459 in Gazette of India dated the 2nd December, 1978, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

4. Calling Attention

Shri Chandan Singh called the attention of the Minister of Agriculture and Irrigation to the reported failure of the Food Corporation of India to procure Ragi, Paddy, Jawar and Cotton in various parts of the country, particularly in Karnataka, resulting in sale of these products at distress prices in the open market by the farmers and the steps taken by the Government to ensure remunerative prices to the farmers.

The Minister of State for Agriculture and Irrigation made a statement in regard thereto.

5. Report of Committee on Absence of Members

Shri D. Amat presented the Ninth Report of the Committee on Absence of Members from the Sitzings of the House.

6. Statements of Public Accounts Committee—Laid on the Table

Shri Asoke Krishna Dutt laid on the Table (English and Hindi versions) of the following statements:—

- (1) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 25th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 220th Report (5th Lok Sabha) on 'Delays in Furnishing Action Taken Notes'.
- (2) Statement showing final replies of Government to the recommendations contained in Chapter V and the action taken replies on the recommendations made in Chapter I of the 34th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 183rd Report (5th Lok Sabha) on New Service/New Instrument of Service.
- (3) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of 40th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 182nd Report (5th Lok Sabha) on Films Division.

- (4) Statement showing final replies of Government to the recommendations contained in Chapter V and action taken replies on the recommendations made in Chapter I of 47th Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their 209th Report (5th Lok Sabha) on Export of Leather.

7. Statement by Prime Minister

The Prime Minister made a statement about the circumstances leading to the death on December 14, 1978 of Shri Surya Narain Singh, a Member of the House, following a heart attack.

8. Statement by Minister

The Minister of Tourism and Civil Aviation made a statement regarding crash-landing of a Boeing 737 aircraft of Indian Airlines on the 17th December, 1978, at Hyderabad.

9. Matters Under Rule 377

(1) Dr. Ramji Singh raised a matter regarding reported deaths in Dhanbad due to consumption of poisonous liquor.

(2) Shri G. S. Reddi raised a matter regarding finalising the graduation list and revising the promotion list of I.A.S. Officers of Andhra Pradesh of 1956 recruitment.

(3) Shri Surendra Bikram raised a matter regarding reported declaration by Acharya Vinoba Bhave that if anti-cow slaughter enactments were not passed in West Bengal and Kerala, he would go on fast from 1 January, 1979.

(4) Dr. Vasant Kumar Pandit raised a matter regarding reported dissatisfaction among the officials and the administrative staff of the Shipping Corporation of India.

(5) Shri Vasant Sathe raised a matter regarding reported pen down strike by non-gazetted postal audit association, Nagpur.

(6) Shri Mani Ram Bagri raised a matter regarding Kisan rally in Delhi on the 23rd December, 1978.

10. Motions

*(1) Discussion on the following motion moved by Shri Morarji R. Desai on the 8th December, 1978, and the substitute motions/amendments thereto moved on the 12th December, 1978, continued:—

“That this House having considered the Third Report of the Committee of Privileges agrees with the findings of the Committee:—

That Shrimati Indira Nehru Gandhi, Shri R. K. Dhawan, former Additional Private Secretary to the then Prime

*Discussed together.

Minister and Shri D. Sen former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against four concerned officers;

That she committed a further breach of privilege and contempt of the House by her refusal to take oath/affirmation before the Committee;

That she also committed a breach of privilege and contempt by casting aspersions on the Committee in her statement dated 16th June, 1978 submitted to the Committee, and that the last two breaches of privileges have aggravated the first mentioned contempt.

The House further authorises the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House on such date as may be decided by the Honourable Speaker, to hear them on the question of punishment and to receive such punishment as may be determined by the House."

Six substitute motions (Nos. 8, 24, 32, 42, 43 and 46) were moved by Sarvashri K. Mallanna, Nathu Singh, Keshavrao Dhondge and K. P. Unnikrishnan.

Fourteen amendments (Nos. 25, 27, 28, 31, 33, 35, 36, 37, 38, 39, 40, 41, 44 and 45) were moved by Sarvashri Nathu Singh, N. Sreekantan Nair, Shyamnandan Mishra, Hari Vishnu Kamath, Vinayak Prasad Yadav, B. P. Mandal M. N. Govindan Nair, Kanwar Lal Gupta, Morarji R. Desai, Janardhana Poojary and Vayalar Ravi.

*(2) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions/amendment thereto moved on the 12th December, 1978, continued:—

"After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shrimati Indira Gandhi, former Prime Minister and Leader of the House, among others deserves punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for pre-

*Discussed together.

paring an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P. and answered in Lok Sabha on the 16th April, 1975 and had observed that two actions on the part of Shrimati Indira Gandhi viz., her refusal to take oath/affirmation and depose before the Committee and answer questions by the Committee and secondly casting aspersion on the Committee by her letter dated 16th June, 1978, submitted to the Committee, aggravated the original breach of privilege and contempt of the House;

This House condemns unequivocally Shrimati Indira Gandhi to rigorous imprisonment till the end of the current session of Lok Sabha and expels her from this Lok Sabha in view of the unprecedented and heinous nature of the case and the importance of the issues involved in maintaining the authority, dignity and sovereignty of Lok Sabha and upholding the principles underlying the system of Parliamentary democracy."

*(3) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions amendment thereto moved on the 12th December, 1978, continued:—

"After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director, Central Bureau of Investigation, deserve punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975;

This House condemns unequivocally the said Shri R. K. Dhawan and Shri D. Sen to rigorous imprisonment till the end of the current session of Lok Sabha."

The following Members took part in the combined debate on the three motions mentioned at items (1), (2) and (3) above:—

- (1) Shri Y. B. Chavan
- (2) Shri M. Satyanarayan Rao
- (3) Shri Eduardo Faleiro

*Discussed together.

[P.T.O.]

- (4) Shri Shankar Dev
- (5) Shri A. Bala Pajanor
- (6) Shri Ram Jethmalani

The discussion was not concluded.

6.02 P.M.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the
19th December, 1978).*

AVTAR SINGH RIKHY,

Secretary.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, December 19, 1978|Agrahayana 28, 1900 (Saka)

No. 197

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 405—409, 411 and 412 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 3984—4058, 4060—4127 and 4129—4183 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Cochin Refineries Limited, for the year 1977-78.
 - (ii) Annual Report of the Cochin Refineries Limited for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1977-78.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani (Maharashtra), for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay for the year 1977-78.

[P.T.O.]

- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1977-78.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Engineers India Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1977-78.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1977-78.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1977-78, under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the above Report.
- (3) (i) A copy of the Certified Accounts of the Delhi Development Authority for the year 1976-77 together with the Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.
- (ii) Review by the Government on the Audit Report on the Accounts of the Delhi Development Authority for the year 1976-77.
- (4) A statement showing reasons (i) for delay in laying the papers mentioned at (3) above and (ii) for not laying simultaneously the Hindi version thereof.
- ✓ (5) (i) A copy of the Sixty-first Report (Hindi@ version) of the Law Commission on certain problems connected with Powers of the States to levy a tax on the sale of goods and with the Central Sales Tax Act, 1956.
- (ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Report.

4. Calling Attention

Shri Brij Bhushan Tiwari called the attention of the Minister of External Affairs to the reported agreement between China and France for supply of nuclear plant and technology to China by France under authorisation of U.S.A.

The Minister of External Affairs made a statement in regard thereto.

5. Leave of Absence

The following Members were granted leave of absence from the sittings of the House for the periods mentioned against each:—

- | | |
|-----------------------------------|---|
| (1) Thakur Girija .. | 17th July to 31st August, 1978 (Fifth Session). |
| Nandan Singh | |
| (2) Shri T. A. Pai .. | 20th November to 22nd December, 1978 (Sixth Session). |
| (3) Shri Dharma-sinhbhai Patel .. | 20th November to 22nd December, 1978 (Sixth Session). |
| (4) Shri Keshavrao .. | 1st to 31st August, 1978 (Fifth Session) and 20th November to 5th December, 1978 (Sixth Session). |
| Dhondge | |

@English version of the Report was laid on the Table on 21st March, 1978.

[P.T.O.]

- | | |
|------------------------------------|---|
| (5) Shri K. S. Chavda .. | 20th November to 22nd December, 1978 (Sixth Session). |
| (6) Shri Annasaheb Magar .. | 20th November to 22nd December, 1978 (Sixth Session). |
| (7) Shri Krishna Chandra Halder .. | 20th November to 22nd December, 1978 (Sixth Session). |
| (8) Dr. Baldev Prakash .. | 20th November to 22nd December, 1978 (Sixth Session). |

6. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and first Report (Hindi and English versions) of the Public Accounts Committee on action taken by Government on the recommendations contained in their Forty-fifth Report on Incorrect Grant of Export Inventives.

7. Matters Under Rule 377

(1) Shri K. T. Kosalram raised a matter regarding spread of encephalitis in Terunelvly and Tuticorin in Tamil Nadu and the medicines needed there.

(2) Shri Sharad Yadav raised a matter regarding reported famine conditions in Raipur and Bilaspur districts of Madhya Pradesh.

(3) Shrimati Parvathi Krishnan raised a matter regarding demands of old age pensioners.

(4) Shri R. K. Mhalgi raised a matter regarding reported indefinite strike by the employees of Hindustan Antibiotics Ltd., Pimpri, Pune.

(5) Shri George Mathew raised a matter regarding decision to import an additional quantity of natural rubber ignoring the interests of small rubber growers.

The Minister of Commerce, Civil Supplies and Cooperation replied.

8. Government Bill—Passed

The Sugar Undertakings (Taking over of Management) Bill, 1978

Cause-by-clause consideration of the Bill continued.

Clauses 7 to 22 and the Schedule were adopted.

Clause 1 the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bhanu Pratap Singh.

The following Members took part in the debate:—

(1) Shrimati Parvathi Krishnan

(2) Shri Bhanu Pratap Singh

The motion was adopted and the Bill was passed.

9. Government Bill—Under Consideration

The Payment of Bonus (Amendment) Bill, 1978

The motion for consideration of the Bill was moved by Shri Ravindra Varma.

An amendment for circulation of the Bill for the purpose of eliciting opinion thereon was moved by Shri A. K. Roy.

The following Members took part in the debate:—

(1) Shri K. Ramamurthy

(2) Shri Yuvraj

(3) Shri Vayalar Ravi

(4) Dr. Ramji Singh

(5) Shrimati Ahilya P. Rangnekar

(6) Dr. Bijay Mondal (*Speech unfinished*)

(7) Shri R. L. P. Verma

(8) Shri A. Asokaraj

(9) Chowdhry Balbir Singh

(10) Shri A. K. Roy

(11) Prof. P. G. Mavalankar (*Speech unfinished*).

The discussion was not concluded.

10. Motions

* (1) Discussion on the following motion moved by Shri Morarji R. Desai on the 8th December, 1978 and the substitute motions/amendments thereto moved on the 12th and 18th December, 1978, continued:—

“That this House having considered the Third Report of the Committee of Privileges agrees with the findings of the Committee:—

That Shrimati Indira Nehru Gandhi, Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against four concerned officers;

*Discussed together.

[P.T.O.]

That she committed a further breach of privilege and contempt of the House by her refusal to take oath|affirmation before the Committee;

That she also committed a breach of privilege and contempt by casting aspersions on the Committee in her statement dated 16th June, 1978 submitted to the Committee, and that the last two breaches of privileges have aggravated the first mentioned contempt;

The House further authorises the Honourable Speaker to take steps to ensure the presence in this House of Smt. Indira Nehru Gandhi in her place, Shri R. K. Dhawan and Shri D. Sen before the Bar of the House on such date as may be decided by the Honourable speaker to hear them on the question of punishment and to receive such punishment as may be determined by the House."

*(2) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions|amendment thereto moved on the 12th December, 1978, continued:—

"After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shrimati Indira Gandhi, former Prime Minister and Leader of the House, among others deserves punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975 and had observed that two actions on the part of Shrimati Indira Gandhi viz., her refusal to take oath|affirmation and depose before the Committee and answer questions by the Committee and secondly casting aspersion on the Committee by her letter dated 16th June, 1978, submitted to the Committee, aggravated the original breach of privilege and contempt of the House;

This House condemns unequivocally Shrimati Indira Gandhi to rigorous imprisonment till the end of the current session of Lok Sabha and expels her from this Lok Sabha in view of the unprecedented and heinous nature of the case and the importance of the issues involved in maintaining the authority, dignity and sovereignty of Lok Sabha and upholding the principles underlying the system of Parliamentary democracy."

*Discussed together.

*** (3) Discussion on the following motion moved by Shri Jyotirmoy Bosu and the substitute motions/amendment thereto moved on the 12th December, 1978, continued:—**

“After having considered the Third Report of the Committee of Privileges (Sixth Lok Sabha) presented to the House on the 21st November, 1978, wherein the Committee have recommended that Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director, Central Bureau of Investigation, deserve punishment for the serious breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against the concerned officers who were collecting information for preparing an answer and a Note for Supplementaries for Starred Question No. 656 tabled by Shri Jyotirmoy Bosu, M.P., and answered in Lok Sabha on the 16th April, 1975;

This House condemns unequivocally the said Shri R. K. Dhawan and Shri D. Sen to rigorous imprisonment till the end of the current session of Lok Sabha.”

The following Members took part in the combined debate on the three motions mentioned at items (1), (2) and (3) above:—

- (1) Shri Keshavrao Dhondge
- (2) Shri G. M. Banatwalla
- (3) Shri Balwant Singh Ramoowalia
- (4) Shri Nanasahib Bonde
- (5) Shri L. K. Doley
- (6) Shri Mohd. Shafi Qureshi
- (7) Shri B. C. Kamble
- (8) Shri Kanwar Lal Gupta
- (9) Shri K. Mallanna
- (10) Shri Vayalar Ravi
- (11) Shri R. V. Swaminathan

Shri Morarji R. Desai replied to the debate.

Amendment Nos. 3 to 5 moved by Sarvashri B. P. Mandal, Shambhu Nath Chaturvedi and Hari Vishnu Kamath to Shri Morarji R. Desai's motion were withdrawn by leave of the House.

Amendment No. 6 moved by Shri Jyotirmoy Bosu to Shri Morarji R. Desai's motion was negatived.

[P.T.O.]

*Discussed together.

Amendment Nos. 10 to 12, 14, 15 and 25 moved by Dr. Murli Manohar Joshi, Sarvashri Madhu Limaye, Hari Vishnu Kamath and Nathu Singh to Shri Morarji R. Desai's motion were withdrawn by leave of the House.

Amendment Nos. 27, 28 and 31 moved by Sarvashri N. Sreekanthan Nair, Shyamnandan Mishra and Hari Vishnu Kamath to Shri Morarji R. Desai's motion were negatived.

Amendment Nos. 33 and 35 moved by Sarvashri Vinayak Prasad Yadav and B. P. Mandal to Shri Morarji R. Desai's motion were withdrawn by leave of the House.

Amendment No. 36 moved by Shri M. N. Govindan Nair to Shri Morarji R. Desai's motion was negatived.

Amendment No. 37 moved by Shri Kanwar Lal Gupta to Shri Morarji R. Desai's motion was withdrawn by leave of the House.

Amendment No. 38 moved by Shri Morarji R. Desai to his motion was adopted.

On amendment No. 39 moved by Shri Morarji R. Desai to his motion, the House divided, Ayes *279; Noes *138. The amendment was accordingly adopted.

The motion moved by Shri Morarji R. Desai was adopted in the following amended form:—

"That this House having considered the Third Report of the Committee of Privileges, presented to the House on 21st November, 1978, agrees with the recommendations and findings of the Committee contained therein;

That Shrimati Indira Nehru Gandhi, Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister and Shri D. Sen, former Director of C.B.I. committed a breach of privilege and contempt of the House by causing obstruction, intimidation, harassment and institution of false cases against four concerned officers;

That she committed a further breach of privilege and contempt of the House by her refusal to take oath/affirmation before the Committee;

That she also committed a breach of privilege and contempt by casting aspersions on the Committee in her statement dated 16th June, 1978, submitted to the Committee.

The House resolves that Shrimati Indira Nehru Gandhi be committed to jail till the prorogation of the House and also be expelled from the membership of the House for the serious breach of privilege and contempt of the House committed by her.

*Subject to correction.

The House further resolves that Shri D. Sen, former Director, Central Bureau of Investigation and Shri R. K. Dhawan, former Additional Private Secretary to the then Prime Minister be committed to jail till the prorogation of the House for the serious breach of privilege and contempt of the House committed by them."

The motions moved by Shri Jyotirmoy Bosu and all other substitute motions|amendments moved were barred.

5.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 20th December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, December 20, 1978/Agrahayana 29, 1900 (Saka)

No. 198

11.02 A.M.

1. Starred Questions

Starred Questions Nos. 426—428, 430 and 431 were orally answered. Replies to Starred Questions Nos. 429, 432—434, 436 437 and 439—446 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4148—4228 and 4230—4383 were laid on the Table

(Lok Sabha adjourned at 11.48 A.M. and re-assembled at 12.01 P.M.)

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Industry regarding Price Rise of Cement was orally answered and supplementaries were also answered thereon.

4. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section(1) of section 619A of the Companies Act, 1956:—

(i) Annual Report of the Computer Maintenance Corporation Limited, Secunderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (2) (i) Annual Report of the National Research Development Corporation of India, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Film Finance Corporation Limited, Bombay, for the year 1977-78.
 - (ii) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Motion Pictures Export Corporation Limited, Bombay, for the year 1977-78.
 - (ii) Annual Report of the Indian Motion Picture Export Corporation Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the National Highways (Fees for use of Permanent Bridges) Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 718(E) in Gazette of India dated the 8th December, 1978, under section 10 of the National Highways Act, 1956.
- (5) A copy of the Shipping Development Fund Committee (Death-cum-Retirement Gratuity) (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1202 in Gazette of India dated the 30th September, 1978, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- .. (a) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1977-78.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Leather Corporation Limited, Agra, for the year 1977-78.
- (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Instrumentation Limited, Kota, for the year 1977-78.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1977-78.
- (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (7) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1977-78, under section 155 of the Patents Act, 1970.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1977-78.
- (9) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Bombay, for the year 1977-78.
- (10) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1977-78.
- (11) A copy of the Border Security Force (Seniority, Promotion and Superannuation of Officers) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1462 in Gazette of India dated the 9th December, 1978, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (12) A copy of the Annual Report (Hindi and English versions) on the working of the provisions of section 15-A of the Protection of Civil Rights Act, 1955 for the year ending 31st December, 1977, under sub-section (4) of Section 15-A of the said Act.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 1978, published in Notification No. G.S.R. 574(E) in Gazette of India dated the 8th December, 1978.
 - (ii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 1978, published in Notification No. G.S.R. 575(E) in Gazette of India dated the 8th December, 1978.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Coal Mines Authority Limited now known as Coal India Limited, Calcutta, for the year 1974-75.

- (ii) Annual Report of the Coal Mines Authority Limited now known as Coal India Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1977-78.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (14) (a) above.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Annual Report of the Bharat Dynamics Limited, Hydérabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid.
 - (b) (i) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the company is being laid.
 - (c) (i) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.

[P.T.O.]

5. Opinion on Bill—Laid on the Table

Shri Hari Vishnu Kamath laid on the Table Paper No. 1 containing opinions on the Bill further to amend the Constitution of India, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 5th May, 1978.

6. Calling Attention

Shri Chitta Basu called the attention of the Minister of Home Affairs to the reported successive incidents involving killing of Harijan tenants by landlords in Bihar, particularly in Kaila and Chainpur villages.

The Minister of State for Home Affairs made a statement in regard thereto.

7. Statement by Prime Minister

The Prime Minister made a statement regarding appointment of a Backward Classes Commission.

8. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and fourth Report (Hindi and English versions) of the Public Accounts Committee on Excess Expenditure over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts (Civil) for the year 1976-77 and Action Taken by Government on the recommendations of the Public Accounts Committee contained in their Thirty-eighth Report on Excesses over Voted Grants and Charged Appropriations for the year 1975-76.

9. Statement by Minister

The Minister of State for Home Affairs made a statement correcting the reply given on the 6th December, 1978 to supplementary question by Shri B. P. Mandal on Starred Question No. 248 regarding Pakistani Agents apprehended.

10. Motion

Shri L. L. Kapoor moved the following motion:—

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate a Member from Rajya Sabha to associate with the Committee on Public Undertakings of this House for the unexpired portion of the term of the Committee ending on the 30th April, 1979—*viz* Shri Deorao Patil died and do communicate to this House the name of the Member so nominated by Rajya Sabha.”

The motion was adopted.

11. Demands for Excess Grants (General)—1976-77

Shri Satish Agrawal presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1976-77.

12. Matters under Rule 377

(1) Shri A. Sunna Sahib raised a matter regarding reported cancellation of certain trains in Olavakkot Division of Southern Railway for want of coal.

(2) Shri Yuvraj raised a matter regarding working of the Fertilizer Planning and Development Limited, Sindri.

(3) Shri Amar Roypradhan raised a matter regarding Indo-Bangladesh Agreement of May, 1974 on the principles of demarcation of boundary between the two countries and exchange of certain enclaves.

(4) Dr. H. Austin raised a matter regarding reported shifting of Naval Academy from Cochin.

(5) Shri Jyotirmoy Bosu raised a matter regarding information given by the Indian Commercial Pilots' Association about the Boeing 737 aircraft which crash-landed at Hyderabad.

13. Government Bill—passed

The Payment of Bonus (Amendment) Bill, 1978

Discussion on the motion for consideration of the Bill and the amendment thereto moved on the 19th December, 1978, continued.

The following Members took part in the debate:—

- (1) Prof P. G. Mavalankar
- (2) Dr. Bijay Mondal
- (3) Shrimati Parvathi Krishnan
- (4) Shri B. K. Nair
- (5) Shri Chitta Basu
- (6) Shri Purnanarayan Sinha
- (7) Shri Sarat Kar

Shri Ravindra Varma replied to the debate.

[P.T.O.]

The amendment for circulation of the Bill for the purpose of eliciting opinion thereon moved by Shri A. K. Roy was negatived.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ravindra Varma.

The motion was adopted and the Bill was passed.

***14. Demands for Excess Grants (Railways)—1976-77 and Supplementary Demands for Grants (Railways)—1978-79**

The following items of business were taken up together:—

(i) Demands for Excess Grants Nos. 7, 9, 16, 18, 19 and 21 in respect of the Budget (Railways) for 1976-77.

(ii) Supplementary Demands for Grants Nos. 2, 14 and 15 in respect of the Budget (Railways) for 1978-79.

One hundred and four cut motions (Nos. 1, 2, 11, 12, 17, 21 to 31, 39 to 43, 66 to 75, 79 to 83, 91 to 100, 108 to 137, 140 to 165, 173 and 174) to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1978-79 were moved.

All the Demands for Excess Grants for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 1976-77, were voted in full.

All the cut motions moved to the Supplementary Demands for Grants in respect of the Budget (Railways) for 1978-79 were negatived.

All the Supplementary Demands for Grants for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 1978-79, were voted in full.

*Discussed from 4 P.M. to 5.30 P.M. and again from 6.08 P.M. to 7.20 P.M.

15. Half-on-hour discussion

Shri O. V. Alagesan raised a half-an-hour discussion on points arising out of the answers given on the 20th November, 1978 to Starred Question No. 4 regarding higher procurement prices for paddy and coarse grains.

Shri Surjit singh Barnala replied to the discussion.

16. Government Bills—Introduced

(1) The Appropriation (Railways) No. 4 Bill, 1978.

(2) The Appropriation (Railways) No. 5 Bill, 1978.

7.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, December 21, 1978/Agrahayana 30, 1900 (Saka)

No. 199

11.02 A. M.

1. Starred Questions

Starred Questions Nos. 447, 447A, 448, 450, 451 and 453 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4384—4530 and 4532—4583 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following documents (Hindi and English versions) under sub-rule (4) of Rule 24 of the Committee for the purpose of Controlling and Supervising Experiments on Animals (Administration) Rules, 1965:—
 - (i) Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1975-76.
 - (ii) Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the year 1976-77.
 - (iii) Audited Accounts of the Committee for the purpose of Controlling and Supervising Experiments on Animals, Bombay, for the period ending 31st August, 1977.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (1) above

[P.T.O.]

(3) A copy each of the following papers under section 619A of the Companies Act, 1956:—

- (i) Annual Report (% Hindi version) of the Bihar State Forest Development Corporation Limited, Patna, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) Annual Report of the Madhya Pradesh State Forest Development Corporation Limited, Bhopal, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Annual Report (Hindi @ version) of the Indian Institute of Technology, Kanpur, for the year 1977-78.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1977-78 together with the Audited Accounts, under Rule 41(d) and 42 of the Memorandum of Association and Rules of the Foundation.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohun Roy Library Foundation, Calcutta, for the year 1977-78.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Technology, Kharagpur, for the year 1977-78.
- (7) (i) A copy of the Annual Report of the Indian Institute of Management, Calcutta, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Management, Calcutta, for the year 1977-78.

%English version of the Report was laid on the Table on 31st August, 1978.

@English version of the Report was laid on the Table on the 18th December, 1978.

- (8) A copy of the Annual Report (Hindi †version) of the Indian Institute of Technology, Bombay, for the year 1977-78.
- (9) (i) A copy of the Annual Accounts of Banaras Hindu University, Banaras, for the year 1975-76 together with the Audit Report thereon.
(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (i) above.
(iii) A statement (Hindi and English versions) showing reasons for delay in laying the documents mentioned at (i) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Staff College for Educational Planners and Administrators, New Delhi, for the year 1977-78 along with the Audited Accounts.
(ii) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the College is being laid.
- (11) A copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (12) A copy of the Passports (Fourth Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 569(E) in Gazette of India dated the 4th December, 1978, under sub-section (3) of section 24 of the the Passports Act, 1967.
- (13) A copy of the Annual Report (Hindi and English versions) on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1976-77.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, for the year 1977-78.

†English version of the Report was laid on the Table on 4th December, 1978.

[P.T.O.]

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Book Trust, India, for the year 1977-78.
- (15) (i) A copy of the Audited Accounts (Hindi and English versions) of the National Book Trust, India, for the year 1976-77.
- (ii) A statement (Hindi and English versions) showing:—
 - (a) reasons for delay in laying the Audited Accounts of the National Book Trust, India, for the year 1976-77; and
 - (b) reasons for not laying the Audited Accounts of the National Book Trust, India, for the year 1977-78.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1977-78.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1977-78.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1976-77.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1976-77.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (i) above.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956: —
 - (a) (i) Review by the Government on the working of the Indian Iron and Steel Company Limited, Calcutta, for the year 1976-77.
 - (ii) Annual Report of the Indian Iron and Steel Company Limited Calcutta, for the year 1976-77 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1977-78.

- (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the report mentioned at (18)(a) above.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) S.O. 699(E) published in Gazette of India dated the 6th December, 1978 regarding use of Billets, Plates and structurals to conform to conditions governing its acquisitions with a view to curbing its black-marketing.
 - (ii) S.O. 715 published in Gazette of India dated the 8th December, 1978.
 - (iii) The Iron and Steel (Control) Amendment Order, 1978, published in Notification No. S.O. 716(E) in Gazette of India dated the 8th December, 1978.
- (21) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the Sixth Lok Sabha:—
- (1) Statement No. XIII—Second Session, 1977.
 - (2) Statement No. IX—Third Session, 1977.
 - (3) Statement No. X—Fourth Session, 1978.
 - (4) Statement No. IV—Fifth Session, 1978.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Telephone Industries Limited, Bangalore, for the year 1977-78.
 - (ii) Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[P.T.O.]

- (23) A copy of the Indian Wireless Telegraph (Amateur Service) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1499 in Gazette of India dated the 16th December, 1978, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (24) (i) A copy of the Audited Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1976-77 together with the Audit Report thereon, under section 36 of the Employees State Insurance Act, 1948.
(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document.
- (25) A copy of the Employees' State Insurance Corporation (Family Welfare Project) Accounts Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 1456 in Gazette of India dated the 2nd December, 1978, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.
- (26) A copy of the Annual Report (Hindi and English versions) of the Hindustan Latex Limited, Trivandrum, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (27) A copy of the Indian Medical Council (Election of Licentiates) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 879 in Gazette of India dated the 8th July, 1978, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956.
- (28) A copy of the Central Services (Medical Attendance) Second Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2530 in Gazette of India dated the 2nd September, 1978 issued under article 309 and clause (5) of article 148 of the Constitution.

4. Minutes of Committee on Absence of Members—Laid on the Table

Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 15th December, 1978, were laid on the Table.

5. Calling Attention

Shri Harikesh Bahadur called the attention of the Minister of Home Affairs to the reported deployment of B.S.F. and C.R.P. in Bihar to control the situation created due to agitation by anti-reservationists and the damage to Railway property, disruption of railway lines and telecommunications in the State.

The Minister of State for Home Affairs made a statement in regard thereto.

6. Report of Public Accounts Committee

Shri P. V. Narasimha Rao presented the Hundred and sixth Report (Hindi and English versions) of the Public Accounts Committee on Action Taken by Government on the recommendations contained in the Forty-eighth Report relating to Defence Services.

7. Report of Estimates Committee

Shri Satyendra Narayan Sinha presented the Twenty-seventh Report of the Estimates Committee (English and Hindi versions) on Action Taken by Government on the recommendations contained in the Twentieth Report on the Ministry of Agriculture and Irrigation (Department of Rural Development)—Survey of Unemployment in Rural Sector.

8. Report of Committee on Subordinate Legislation

Shri Durga Chand presented the Fifteenth Report of the Committee on Subordinate Legislation.

9. Statement by Minister

The Minister of Petroleum, Chemicals and Fertilizers made a statement regarding new offshore gas discovery off Mahim (Bombay).

10. Government Bill—Introduced

The Banking Laws (Amendment) Bill 1978.

11. Matters under Rule 377

(1) Shri Vijaykumar N. Patil raised a matter regarding reported threat to the Ghana Bird Sanctuary from the Mathura Oil Refinery.

(2) Dr. Subramanian Swamy raised a matter regarding reported intention of Organisation of Petroleum Exporting Countries to raise crude oil prices from January, 1979.

[P.T.O.]

(3) Shri Dhirendranath Basu raised a matter regarding reported short supply of coal in industrial areas of eastern region for want of wagons.

(4) Shri G. Narasimha Reddy raised a matter regarding the final report of the Vimadalal Commission of Inquiry.

(5) Prof. Samar Guha raised a matter regarding the medical treatment to Khan Abdul Ghaffar Khan.

The Minister of External Affairs replied.

12. Government Bills—Passed

(i) The Appropriation (Railways) No. 4 Bill, 1978

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

(ii) The Appropriation (Railways) No. 5 Bill, 1978

The motion for consideration of the Bill was moved by Prof. Madhu Dandavate.

Shri Laxmi Narain Nayak took part in the debate.

Prof. Madhu Dandavate replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Prof. Madhu Dandavate.

The motion was adopted and the Bill was passed.

13. Supplementary Demands for Grants (General)—1978-79

Discussion on the Supplementary Demands for Grants Nos. 2, 12, 18, 29, 33, 41, 42, 59 to 61, 63, 71, 77, 79, 81, 90 and 92 in respect of the Budget (General) for 1978-79, commenced and was concluded.

Twelve cut motions [Nos. 6, 7, 20 and 32 to 40] were moved and negatived.

All the Supplementary Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1978-79, were voted in full.

***14. Statement by Minister**

The Minister of Tourism and Civil Aviation made a statement regarding reported hijacking of an Indian Airlines Boeing-737 on its flight from Calcutta to Delhi on the 20th December, 1978.

****15. Announcement by Speaker**

The Speaker informed the House that the persons who were shouting slogans earlier in the day within the precincts of the House and also causing some obstruction, were removed from precincts of the Parliament House by the Watch and Ward Officer and were made over to the police authorities.

The House agreed that they might be let off.

16. Government Bill—Introduced

The Appropriation (No. 5) Bill, 1978.

17. Report of Business Advisory Committee

Shri Ravindra Varma presented the Twenty-eighth Report of the Business Advisory Committee and also read out the Report to the House.

6.30 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 22nd December, 1978).

AVTAR SINGH RIKHY,
Secretary.

*Made at 2.20 P.M.

**Made at 6.10 P.M.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, December 22, 1978/Pausa 1, 1900 (Saka)

No. 200

11.03 A.M.

1. Starred Questions

Starred Questions Nos. 470—475 were orally answered. Replies to Starred Questions Nos. 476—481, 481A and 482—488 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 4584—4775 and 4777—4783 were laid on the Table.

A statement by the Minister of State in the Ministry of Finance correcting the reply given on the 21st July, 1978 to Unstarred Question No. 969 regarding assessment of Wealth-Tax and Income-Tax was also laid on the Table.

3. Statement under rule 199

Shri Charan Singh made a statement in explanation of his resignation from the office of the Minister of Home Affairs.

The Prime Minister made a statement pertinent thereto.

4. Rulings by Speaker Regarding Privilege Matters

(1) The Speaker informed the House that in connection with the question of privilege given notice of by Dr. Subramanian Swamy against Shri Nikhil Chakravorty, member of Press Commission and Editor of the *Mainstream*, and the Editor of the *Patriot*, for publishing in the *Patriot* dated the 8th December, 1978, certain remarks of Shri Nikhil Chakravorty about Dr. Subramanian Swamy, Shri Nikhil Chakravorty and the Editor of *Patriot* had both sent their letters of apology for using and publishing the impugned remark.

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In view of the apology tendered by both of them, the matter was treated as closed.

(2) The Speaker gave his ruling about the point raised by Shri B. Shankaranand and others during discussion on the Third Report of the Committee of Privileges on the 12th December, 1978 regarding convening of sittings of the Committee of Privileges.

(3) The Speaker gave his ruling on the question of privilege given notice of by Shri Eduardo Faleiro against the Prime Minister and office bearers of the Janata Parliamentary Party for convening a meeting of the party to bring about a party decision regarding action to be taken on the Third Report of the Committee of Privileges, and withheld his consent to the raising of question of privilege.

(4) The Speaker informed the House that in connection with the question of privilege given notice of by Shri P. Venkatasubbaiah against the Editor and Publisher of the Illustrated Weekly of India for casting reflections on Members of Parliament in an Editorial Passage under the caption "Pension for M.Ps" in its issue dated November 5—11, 1978, both the Editor and Publisher had tendered unconditional apology.

In view of the apology tendered by them, the matter was treated as closed. The Editor would be asked to publish the apology in the Illustrated Weekly also.

3. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1977-78.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, Pune, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1977-78 and of its subsidiary company Hydrocarbons India

Limited, New Delhi, for the year 1977, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.

- (ii) Review (Hindi and English versions) by the Government on the above Reports.
- (3) A copy of the Seventy-fifth Report of the Law Commission on Disciplinary Jurisdiction under the Advocates Act, 1961.
- (4) A copy of the Seventy-sixth Report of the Law Commission on Arbitration Act, 1940.
- (5) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (3) and (4) above.
- (6) A copy of the Report (Hindi and English versions) on the Sixth General Election to the House of the People, 1977, Volume II (Statistical).
- (7) (i) A copy of the Annual Report of the Indian Institute of Technology, Delhi, for the year 1977-78.
(ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Technology, Delhi, for the year 1977-78.
- (iii) A statement (Hindi and English versions) showing (i) reasons for delay and (ii) reasons for not laying simultaneously the Hindi version of the document mentioned at (i) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1977-78.
(ii) A copy of the Review (Hindi and English versions) on the working of the Indian Institute of Technology, Madras, for the year 1977-78.
- (9) (i) A copy of the Annual Report of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1977-78.
(ii) A copy of the Audited Accounts of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1977-78 together with the Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) on the working of the Regional Engineering College, Warangal (Andhra Pradesh) for the year 1977-78.
- (10) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Madras, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (i) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the documents mentioned at (i) above.
- (11) A copy of the Annual Report (Hindi and English versions) for the year 1977-78 on the activities of the Coir Board and the working of the Coir Industry Act, 1953, under sub-section (1) of section 19 of the Coir Industry Act, 1953.
- (12) A statement (Hindi and English versions) explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Board is being laid.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi for the year 1977-78.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (14) (i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1976-77 together with the Audit Report thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (ii) A statement of Review (Hindi and English versions) of Annual Accounts of Khadi and Village Industries Commission for the year 1976-77.
- (iii) A statement (Hindi and English versions) showing reasons for delay in laying the document mentioned at (i) above.

- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Imported Cement Control (Fourth Amendment) Order, 1978, published in Notification No. S.O. 685(E) in Gazette of India dated the 28th November, 1978.
 - (ii) The Imported Cement Control (Fifth Amendment) Order, 1978, published in Notification No. S.O. 701(E) in Gazette of India dated the 7th December, 1978.
- (16) A statement (Hindi and English versions) on the action taken or proposed to be taken on the Conventions and Recommendations adopted at the Sixty-third Session of the International Labour Conference held at Geneva in June, 1977.
- (17) A copy of Notification No. G.S.R. 1471 (Hindi and English versions) published in Gazette of India dated the 9th December, 1978 together with an explanatory memorandum exempting periodicals from the whole of the Auxiliary Duty of Customs, under section 159 of the Customs Act, 1962.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report of the Minerals and Metals Trading Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1977.
 - (ii) Annual Report of the Export Credit and Guarantee Corporation Limited, Bombay, for the year 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Delhi Transport Corporation,

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New Delhi, for the year 1977-78 under sub-section (3) of section 35 of the Road Transport Corporations Act, 1950.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Transport Corporation, New Delhi, for the year 1977-78.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Central Road Transport Corporation Limited for the year 1977-78.
 - (ii) Annual Report of the Central Road Transport Corporation Limited for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (21) A copy of Notification No. S.O. 709(E) (Hindi and English versions) published in Gazette of India dated the 13th December, 1978 rescinding the Tea (Registration of Dealers and Declaration of Stocks) Second Order, 1978, published in Notification No. S.O. 345(E) dated the 20th May, 1978, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (22) A statement (Hindi and English versions) correcting the reply given on the 27th July, 1978 to Unstarred Question No. 1652 by Shri Laxmi Narain Nayak regarding Countries where Indians live in large numbers.
- (23) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1977-78.
- (24) A copy of the Annual Report (Hindi and English versions) of the Small Industry Extension Training Institute, Hyderabad, for the year 1977-78.
- (25) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review (Hindi and English versions) by the Government on the working of the National Textile Corporation Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1977-78 along with the

Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review (Hindi and English versions) by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1977-78.
 - (ii) Annual Report (Hindi and English versions) of the Cement Corporation of India Limited, New Delhi, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review (Hindi and English versions) by the Government on the working of the National Instruments Limited, Calcutta, for the year 1977-78.
 - (ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (26) Two statements (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the Reports mentioned at 25 (a) (ii) and (c) (ii) above.
- (27) A copy of the House-hold Electrical Appliances (Quality Control) Amendment Order, 1978 (Hindi and English versions) published in Notification No. S.O. 715(E) in Gazette of India dated the 18th December, 1978 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (28) A copy of Notification No S.O. 698(E) (Hindi and English versions) published in Gazette of India dated the 4th December, 1978 regarding the continuance of control over the management of M/s. Abrasives and Castings Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

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- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (30) A statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for meeting the expenditure towards clearance of cane arrears, working capital etc. in respect of undertakings taken over under the Sugar Undertakings (Taking Over of Management) Ordinance, 1978.
- (31) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—
- (i) The Drugs and Cosmetics (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 930 in Gazette of India dated the 22nd July, 1978 together with a corrigendum thereto published in Notification No. G.S.R. 1261 in Gazette of India dated the 21st October, 1978.
- (ii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 1140 in Gazette of India dated the 16th September, 1978.
- (32) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1978—Union Government (Commercial)—Part II—Tannery and Footwear Corporation of India Limited, under article 151(1) of the Constitution.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid.
- (34) A copy of Notification No. G.S.R. 583(E) (Hindi and English versions) published in Gazette of India dated the 19th December, 1978 together with an explanatory memorandum exempting members of sports teams and coaches accompanying such teams when performing an international journey for taking part in international sports

competitions, tournaments or championships from the payment of Foreign Travel Tax, under section 51 of the Finance (No. 2) Act, 1971.

- *(35) A copy of Notification No. 238-Customs/78 (Hindi and English versions) published in Gazette of India dated the 22nd December, 1978 together with an explanatory memorandum regarding exemption to zinc ash from countervailing duty of customs as is in excess of Rs. 1250 per metric tonne, under section 159 of the Customs Act, 1962.

6. Minutes of Committee on private Members' Bills and Resolutions

Minutes of the Twenty-fourth to Twenty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session, were laid on the Table.

7. Reports of Public Accounts Committee

Shri Asoke Krishna Dutt presented the following Reports (Hindi and English versions) of the Public Accounts Committee:—

- (1) Hundred and Fifth Report on Action Taken by Government on the recommendations of the Public Accounts Committee contained in the Fourteenth Report on Telephone Exchanges.
- (2) Hundred and Eighth Report on paragraph three of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Civil), relating to Cash Assistance for export of Absorbent Cotton.
- (3) Hundred and Ninth Report on paragraph Ten of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Production of vehicles in Ordnance Factories.

8. Reports of Estimates Committee

Shri K. P. Unnikrishnan presented the following Reports (English and Hindi versions) of the Estimates Committee:—

- (1) Twenty-third Report on the Ministry of Information and Broadcasting—Directorate of Advertising and Visual Publicity.

*Laid at 6.18 P.M.

- (2) Twenty-fifth Report on action taken by Government on the recommendations contained in the Twenty-second Report of the Estimates Committee on the Ministry of Finance—Demands for Grants (General)—Revision of Works Schedules.

9. Report of Committee on Petitions

Shri Hari Vishnu Kamath presented the Seventh Report (Hindi and English versions) of the Committee on Petitions.

10. Report of Railway Convention Committee

Shri Surendra Bikram presented the Fourth Report (Hindi and English versions) of the Railway Convention Committee on 'Delegation of Powers to General Managers, Organisation of Zonal Railways and Organisation of Railway Board's Office'.

11. Presentation of Petition

Shri Baldev Singh Jasrotia presented a petition signed by Shri Bachan Singh Panchhi and others regarding grievances and demands of displaced persons from Pakistan occupied areas of Jammu and Kashmir State.

12. Statement by Minister

The Minister of Commerce, Civil Supplies and Cooperation made and also laid on the Table a statement regarding export of Sugar and Gur.

13. Motion regarding Extension of Time for Presentation of Report of Committee of Privileges

Professor Samar Guha moved the following motion:—

"That this House do extend till the end of March, 1979, the time for presentation of the Report of the Committee of Privileges on the question of privilege against the Special Correspondent, Times of India, New Delhi, regarding alleged misreporting of certain proceedings of Lok Sabha dated the 19th July, 1978, in the Times of India dated the 20th July, 1978."

The motion was adopted.

14. Motion regarding Twenty-Eighth Report of Business Advisory Committee

Shri Ravindra Varma moved the following motion:—

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 21st December, 1978."

An amendment moved by Shri Kanwar Lal Gupta was withdrawn by leave of the House.

The motion was adopted.

15. Government Bill—Passed

The Appropriation (No. 5) Bill, 1978.

The motion for consideration of the Bill was moved by Shri H. M. Patel.

The following Members took part in the debate:—

- (1) Shri Jyotirmoy Bosu
- (2) Shri Keshavrao Dhondge
- (3) Shri Vayalar Ravi

Shri H. M. Patel replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri H. M. Patel.

The motion was adopted and the Bill was passed.

16. Matters under Rule 377

(1) Shri R. V. Swaminathan raised a matter regarding relief measures in the cyclone affected areas of eastern part of Ramnad district, Tamil Nadu.

(2) Shri H. L. Patwary raised a matter regarding reported scarcity of cement and other building materials in Assam.

(3) Shri A. K. Roy raised a matter regarding tribals of Singhbhum, Ranchi, Dumka etc. districts of Chhota Nagpur.

(4) Shri B. Bhanwar raised a matter regarding Air Force Station, Jamnagar.

(5) Shri Ugrasen raised a matter regarding Research Scholars of All India Institute of Medical Sciences, New Delhi.

(6) Shri S. Nanjesh Gowda raised a matter regarding situation in Karnataka.

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17. Private Members' Bills—Introduced

(1) The Export and Surplus Removal Bill, 1978 by Shri D. D. Desai.

(2) The Central Excises and Salt (Amendment) Bill, 1978 (*Amendment of sections 1, 2, etc.*) by Shri R. D. Gattani.

(3) The Natural Calamities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu.

(4) The Constitution (Amendment) Bill, 1978 (*Amendment of article 19, etc.*) by Dr. Ramji Singh.

(5) The Cow Slaughter Prohibition Bill, 1978 by Dr. Ramji Singh.

The motion for leave to introduce the Bill moved by Dr. Ramji Singh was opposed. The motion was adopted and the Bill was introduced.

(6) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Ramji Singh.

(7) The Parliamentary Integrity Commission Bill, 1978 by Dr. Ramji Singh.

(8) The Freedom of Religion Bill, 1978 by Shri O. P. Tyagi.

(9) The Indian Penal Code (Amendment) Bill, 1978 (*Amendment of section 304A*) by Shri Hari Vishnu Kamath.

(10) The Indian Penal Code (Amendment) Bill, 1978 (*Repeal of section 309*) by Shri Hari Vishnu Kamath.

(11) The Delhi Sales Tax (Repeal) Bill, 1978 by Shri Kanwar Lal Gupta.

18. Private Member's Bill—Extension of Time for Eliciting Opinion

The Constitution (Amendment) Bill, 1977 (Insertion of new articles 23A, 23B and 23C) by Shri Y. P. Shastri

Shri Y. P. Shastri moved the following motion:—

“That this House do extend upto the 15th August, 1979, the time appointed for eliciting opinion on the Bill further to amend the Constitution of India.”

The motion was adopted.

19. Private Member's Bill—Under Consideration

The Indian Social Disparities Abolition Bill, 1977 by Shri Roop Nath Singh Yadav

Shri Roop Nath Singh Yadav concluded his speech on the motion for consideration of the Bill moved by him on the 8th December, 1978.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Shri Hukamdeo Narain Yadav and Dr. Ramji Singh.

The following Members took part in the debate:—

- (1) Shri P. Rajagopal Naidu
- (2) Shri Yuvraj
- (3) Shri R. N. Rakesh
- (4) Shri Dhirendranath Basu
- (5) Shri Ram Awadhesh Singh
- (6) Shri S. G. Murugaiyan (*Speech unfinished*).

The discussion was not concluded.

20. Half-an-Hour Discussion

Shri P. M. Sayeed raised a half-an-hour discussion on points arising out of the answer given on 24th November, 1978 to Unstarred Question No. 849 regarding Quantum of Gold sold through auctions by Reserve Bank of India

Shri H. M. Patel replied to the discussion.

6.18 P.M.

(Lok Sabha adjourned till 10 A.M. on Saturday, the 23rd December, 1978).

AVTAR SINGH RIKHY,
Secretary.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Saturday, December 23, 1978/Pausa 2, 1900 (Saka)

No. 201

10.05 A.M.

1. Obituary Reference

The Speaker made a reference to the passing away of Shri Mohan Lal Bakliwal who was a Member of the Second and Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect.

2. Discussion under Rule 193

Shri K. P. Unnikrishnan raised a discussion on the hijacking of the Indian Airlines Boeing on flight from Calcutta to Delhi and the climate of violence which has erupted in various parts of the country recently.

The following Members took part in the debate:—

- (1) Shri R. Venkataraman
- (2) Shri Charan Singh
- (3) Shri Kanwar Lal Gupta
- (4) Shri M. N. Govindan Nair
- (5) Dr. Saradish Roy
- (6) Shri Y. P. Shastri
- (7) Shri Nirmal Chandra Jain
- (8) Shri Yadvendra Dutt
- (9) Shri Vasant Sathe
- (10) Shri Chiman Bhai H. Shukla
- (11) Shri Sougata Roy
- (12) Shri Bijoy Singh Nahar

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- (13) Shrimati Mohsina Kidwai
- (14) Shri Laxmi Narain Nayak
- (15) Prof. P. G. Mavalankar
- (16) Shri Shambhu Nath Chaturvedi
- (17) Shri Kommareddi Suryanarayana
- (18) Shri Ram Prakash Tripathi
- (19) Shri S. S. Somani
- (20) Shri Janardhana Poojary
- (21) Shri Ugrasen
- (22) Shri Mahi Lal
- (23) Shri R. Kolanthaivelu
- (24) Shri Bharat Bhushan
- (25) Shri Yuvraj
- (26) Shri O. P. Tyagi
- (27) Shri Gev. M. Awari
- (28) Dr. Ramji Singh
- (29) Shri Shrikrishna Singh
- (30) Shri P. Venkatasubbaiah
- (31) Shri B. P. Mandal
- (32) Shri Morarji R. Desai
- (33) Shri C. M. Stephen
- (34) Kumari Maniben Vallabhbbhai Patel
- (35) Shri S. B. P. Pattabhi Rama Rao
- (36) Shri Dilip Chakravarty
- (37) Shri K. Lakkappa
- (38) Shri Mrityunjay Prasad
- (39) Shri B. C. Kamble

Shri Purushottam Kaushik replied to the discussion.

The discussion was concluded.

(Lok Sabha adjourned *sine die* at 6.15 P.M.)

AVTAR SINGH RIKHY,
Secretary.